

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

OA No 290 OF 2024

IN THE MATTER OF:

SRI THOTA SURYA PRAKASH REDDY

..... Applicant

Vs

ANDHRA PRADESH POLLUTION CONTROL BOARD & ORS

.... Respondents

JOINT COMMITTEE REPORT

DATE - 12.02.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
IN COMPLIANCE TO THE HON'BLE NGT ORDER DT. 19.12.2024.
ORIGINAL APPLICATION No. 290 of 2024

IN THE MATTER OF:

Sri Thota Surya Prakash Reddy, AP

... Applicant

Versus

1. Andhra Pradesh State Pollution Control Board Rep by its Member Secretary, Dr. Y.S.R. Paryavaran Bhavan, APIIC Colony, Gurunanak Colony, Auto Nagar, Vijayawada – 520007
2. Collector/District Magistrate, Ashok Nagar, Ananthapuramu District, Andhra Pradesh, Email: collector_antp@ap.gov.in

... Respondents

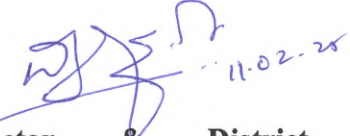
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Dt:

Place:


For AP Pollution Control Board


Collector & District Magistrate,
Ananthapuramu District, Ananthapuramu

DETAILED REPORT SUBMITTED ON THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH (PB), NEW DELHI, REGISTERED AN APPLICATION BASED ON A LETTER PETITION RECEIVED BY EMAIL, HON'BLE NGT (PB) ORDER DATED 15TH OCTOBER 2024 IN O.A. 984/2024 RENUMBERED IN O.A. NO. 290 OF 2024 (SZ) IN HON'BLE NGT, CHENNAI "SRI THOTA SURYA PRAKASH REDDY AGAINST M/S. SRI RAGHVENDRA SWAMY PYROLYSIS INDUSTRIES LOCATED IN AKULEDU VILLAGE, SINGANAMLA MANDAL, ANATHAPURAMU DISTRICT."

I. Preamble

The Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi has registered the Original Application (O.A.) No.984 of 2024 (PB) based on a email petition of "Sri Thota Surya Prakash Reddy, against M/s. Sri Raghvendra Swamy Pyrolysis Industries located in Akuledu village, Singanamla Mandal, Ananthapuramu District causing damage to environment and serious threat to health of local people".

II. Orders of the Hon'ble National Green Tribunal dated 15.10.2024

1. The Hon'ble NGT, New Delhi in its order dt. 15.10.2024 constituted a Joint Committee comprising Andhra Pradesh Pollution Control Board and District Magistrate, Ananthapuramu. The Hon'ble Tribunal also directed the Committee to visit the site, collect relevant information and submit a factual report to Registrar, Southern Zone Bench of the Tribunal within two months. The District Magistrate, Ananthapuramu is the Nodal Authority for coordination and compliance of this order.
2. It is further submitted that, actually the Board on 18.12.2024 came to know about the matter, on the communication received from the Board Standing Counsel at the Hon'ble NGT, Chennai. Subsequently, the APPCB, Board office, Vijayawada has requested the Collector & District Magistrate, Ananthapuramu for Nomination of Officials for Joint Committee. Also, Environmental Engineer (EE), Andhra Pradesh Pollution Control Board (APPCB), Regional Office (RO): Ananthapuramu, Ananthapuramu District (Sri B.Y. Muni Prasad, Mobile No. 9866776728), Email: roatp-ee1@appcb.gov.in has been nominated as an Officer to represent APPCB in the above committee.
3. The Hon'ble NGT, Chennai order dt:19.12.2024 *"there is no representation for the applicant. Let the notices be issued to the applicant as well as to the respondents through the Tribunal. The learned counsel Mrs.Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 and 2 and the learned counsel appearing for the State of Andhra Pradesh would submit that the report of the Joint Committee, which was constituted by the*

Principal Bench of this Tribunal vide Order dated 15.10.2024, is awaited and seeks further time to file the report as the matter posted on 14.02.2025”

4. The APPCB, Regional Office, Ananthapuramu has requested the Collector & District Magistrate to nominate the officer for officiating the Joint Committee and to propose the date of inspection, so as to submit the Joint Committee report to the Hon’ble NGT, Chennai through Standing Council i.e., Mrs. Madhuri Donti Reddy on behalf of Respondents No.1 and 2 and the Collector & District Magistrate (I/C). Ananthapuramu and APPCB.
5. The Collector & District Magistrate (I/C) has recommended the following officials for a Joint committee and the details are follows:
 - a) The Revenue Divisional Magistrate & Sub Divisional Magistrate, Ananthapuramu,
 - b) The General Manager, District Industries Center, Ananthapuramu,
 - c) The Inspector of Factories, Ananthapuramu,
 - d) The Environmental Engineer, APPCB, Ananthapuramu,
 - e) The District Fire Officer, Ananthapuramu

In compliance to the Hon’ble NGT order, the Joint Committee comprising of following officers inspected the site & its surrounding areas as directed by the Hon’ble NGT on 28.01.2025:

S.No.	Officer attended
1	Revenue Divisional Magistrate & Sub Divisional Magistrate, Ananthapuramu.
2	General Manager, District Industries Center, Ananthapuramu.
3	Inspector of Factories, Ananthapuramu.
4	Environmental Engineer, APPCB, Regional Office, Kurnool.
5	District Fire Officer, Ananthapuramu.

III. History of the Case:

1. In the year 2016, M/s Sri Raghavendra Swamy Pyrolysis Industries has proposed to setup Tyre Pyrolysis unit at Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Ananthapuramu District and filed a CFE application to the Board for the establishment of Tyre pyrolysis unit. While filing the CTE application, the proponent has obtained NOC from Gram panchayat Akuledu village and submitted along with the application for setting and operation of the industry in Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Ananthapuramu District
2. The Board officials inspected the proposed site on 07.04.2016 and observed the following: Google location of the industry is 14°47'46.59"N & 77°37'52.51"E and total area of the plant as 1.03 acres and the proposed site is surrounded by **North:** Lolluru to Ragadikotey Road; **South:** Dry Agricultural lands; **West:** Dry Agricultural lands; **East:** Dry Agricultural lands. The Nearest Habitation is Akuledu village and is existing at a distance of about 600 mts from

the site in the North-eastern direction also, the nearest water body is a Stream of Singanamala Cherevu is existing at a distance at about 3.5 kms from the industry in South-Eastern direction and Bangalore to Anantapur Highway is existing at a distance of about 3.5 Kms from the site in the Southern direction.

3. The Board vide circular dated 19.12.2012 has issued guidelines for establishment of tyre pyrolysis units in the state of Andhra Pradesh. The compliance of the industry to the guidelines submitted by the then Environmental Engineer is as follows.

S.No.	Conditions	Compliance as on 07.04.2016
1	Pyrolysis units may be located atleast 500m away from the habitation	Complied. The nearest habitation from the industry is Akuledu (v) which is at a distance of 600 mts from the proposed site in the North – western direction.
2	Burners shall be installed to flare up excess non condensable gases with safety arrangements	The industry has proposed to provide automatic flare up systems for the excess non condensable gases.
3	Air pollution control equipment shall be provided to control the flue gas emissions generated during the heating of the pyrolysis reactor.	The industry proposes to provide air pollution control equipment i.e., scrubber to control flue gas emissions emanated from the pyrolysis reactor.
4	No further distillation of oil shall be carried out.	Not proposed by the project proponent
5	The by products, carbon black shall be collected properly and stored in closed shed without causing any spillages before selling to outside parties.	Proposes for the construction of closed shed for storage of carbon black.

4. The APPCB, Zonal office, Kurnool has conducted CTE meeting on 22.04.2016 and after reviewing the Compliance report on the Board siting guidelines and the verification report submitted by the then Environmental Engineer and issued consent order for establishment on 23.04.2016.
5. In the year, 2017 the industry has applied for CFO of the Board for APPCB vide application dt:23.01.2017 and the Regional office has submitted a detailed report to the Zonal office, Kurnool dt:01.02.2017, the CFO application of M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy. No. 190. 1B. Regadikottur Road, Akuledu(V), Singanamala (M), Anantapuramu District was placed in the CFO committee meeting held on 06.02.2017.
6. The representative of the industry attended the meeting and informed that he will provide the required SOPs within 1 month. The committee noted that, the MoEF CC, Gol vide office memorandum dt.24.11.2015 communicated the Standard Operating Procedures with regard to recovery of Tyre Pyrolysis Oil (TPO) from tyre scrap and directed the SPCBs to ensure compliance with these SOPs before issuing any authorization under HWM Rules or CFO under Air & Water Acts. The committee opined that the industry has not complied with any

of the SOPs. Hence, the committee after detailed discussion on the agenda recommended to **reject the CFO to the industry** and refer the matter to the Task Force of Head office for taking further necessary action. As per the committee, the Board has **rejected** the CFO &HWA application of M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu(V), Singanamalaps) Spantapuramu District for non compliance of the Standard Operating Procedures (SOP specified by the MoEF, Gol for tyre pyrolysis units) and directed to stop all the industrial activities until the compliance of the SOPs.

7. As per the instructions of the Zonal office, Kurnool, the APPCB, Regional Office has submitted a detailed status report to the Task Force, Board office for taking further necessary action vide report dt:29.07.2017.

8. **Status of Permissions/Approvals obtained by the industry from APPCB & other departments:**

APPCB:

a) Environmental Clearance (EC) status: - Not applicable

b) CTE Order details: -

The AP Pollution Control Board (APPCB) issued Consent to Establishment to the industry vide order dt:23.04.2016 for manufacturing of Tyre pyrolysis Oil 4.0 MT/day and By-Products - Carbon black powder – 3.0 MT/day and Steel wire – 2.5 MT/day.

c) CFO Order details:-

1) In the year, 2018, the APPCB, Zonal Office, Kurnool was issued CFO & HWA to the industry vide order dt:01.08.2018 with a validity period upto 31.10.2021 for manufacturing of Tyre pyrolysis Oil 4.0 MT/day and By-Products - Carbon black powder – 2.5 MT/day and Steel wire - 3.0 MT/day

2) In the year 2022, the APPCB, Zonal Office, Kurnool has issued renewal of CFO & HWA to the industry vide order dt:04.03.2022 with a validity period upto 31.10.2022 for manufacturing of Tyre pyrolysis Oil 4.0 MT/day and By-Products - Carbon black powder – 2.5 MT/day and Steel wire - 3.0 MT/day. Subsequently, the APPCB, Zonal Office, Kurnool was issued CFO & HWA to the industry vide order dt:11.11.2022 with a validity period upto 31.10.2024 for manufacturing of Tyre pyrolysis Oil 4.0 MT/day and By-Products - Carbon black powder – 2.5 MT/day and Steel wire - 3.0 MT/day.

3) In the year 2024, the APPCB, Zonal Office, Kurnool has issued renewal of CFO & HWA to the industry vide order dt:29.08.2024 with a validity period upto 31.10.2026 for manufacturing of Tyre pyrolysis Oil 4.0 MT/day and By-Products - Carbon black powder – 2.5 MT/day and Steel wire - 3.0 MT/day.

4) The industry has obtained Registration Certificate of Recycler vide order dated 07.01.2025 with a validity for a period of 5 years from CPCB for recycling of waste tyre.

Gram Panchayat, Akuledu:-

d) The proponent has obtained certificate dated 09.03.2016 from Gram panchayat, Akuledu village for setting and operation of the industry in Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Ananthapuramu District.

Town and Country Planning:-

- e) The Proponent has obtained certificate dated 01.10.2016 from Directorate of Town and Country Planning, Govt. of AP, for installation to run M/s. Sri Raghavendra Swamy Pyrolysis with 40 HPEM in in Sy.No.190-1B to an extent of 4168.26 Sq.mts (1.03 Acres) of Akuledu (V), Singanamala (M), Ananthapuramu District.

Factories Department:-

- f) The industry has obtained certificate dated 15.09.2016 from Director of Factories, Deputy Chief Inspector of Factories, Ananthapuramu under Factories Act 1948. But the industry has not renewed the Factory license.

Fire Services Department:-

- g) The industry has not obtained Fire NOC from State Disaster Response & Fire Service Department. The unit representative has submitted a letter to District Fire Officer on 28.01.2025 stating that at present they are not operating the industry and will shift the industry to new location within six months and also assured that they will take necessary approvals from the Fire Services Department after shifting the industry.

9. Status of Complaints received against the industry and action taken by the APPCB:

- a) In the year 2017, a complaint was received from Sri D. Raghavendra, Akila Barata Rythu – Vyavasaya Karmika Sangam dt:24.07.2017 regarding the odour nuisance from the industry causing health damage of Public Health
- b) Also, a complaint was received through the General Manger, District Industries Center, Ananthapuramu received from the Aakuledu villagers during Meekosam Grievance Cell received on 20.10.2017 regarding the odour nuisance. With regard to above compliant No. (a), the APPCB, Regional Office has submitted a detailed status report to the Task Force, Board office, Hyderabad for taking further necessary action vide report dt:29.07.2017. With regard to above compliant No. (b), as per the instructions of the Joint Collector, Ananthapuramu, the General Manger, District Industries Center, Ananthapuramu has constituted a committee and conducted a Joint inspection on 17.10.2017 and the committee has submitted a report to the District Administration.

10. The Member Secretary, AP Pollution Control Board, Head office, Hyderabad vide U.O.Note dt:21.12.2017 has issued instructions to the APPCB, Zonal office, Kurnool to review the pyrolysis industries by placing them before the External Advisory Committee meeting at Zonal office, Level and issue necessary instructions giving time period for compliance to the industries and if there is no progress then refer to the Board office for regular legal hearing.

11. The Joint Chief Environmental Engineer, Zonal office, Kurnool regarding Hon'ble NGT, NEW Delhi in Connection with OA No.723 of 2017 on 22.12.2017 was conducted External Advisory Committee meeting on 30.12.2017. The APPCB, Zonal Office, Kurnool was issued directions to the industry for non-complying with the SOPs for Tyre Pryolysis units dt:02.01.2018 with a condition that to comply within 01 month from the date of issue of this order. But, the industry has not complied the Board directions issued on 02.01.2018 within one month.
12. Further, the APPCB, Zonal office, Kurnool was conducted External Advisory Committee meeting on 07.04.2018. The Zonal Office, Kurnool issued **closure order vide order dt.09.04.2018** to the industry for operating the industry without valid consents of the Board, not complying the SOPs issued by MoEF& CC for operation of Tyre Pyrolysis units and also not complied with directions issued by the Board vide order dt:02.01.2018. The reasons mentioned in the Closure order are as follows:
- a. The industry is operating without valid consents of the Board as required U/s. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.
 - b. The industry has not complied with Standard Operating Procedures (SOPs) notified by the Ministry of Environment and Forest & Climate Change (MoEF &CC), Govt. of India
 - c. The industry has not complied with directions issued by the Board vide order dt. 02.01.2018.
13. The unit has submitted a representation to the Board vide letters dt:14.05.2018 & 16.05.2018 stating that they have complied with all compliances as per the SOP and they have kept all efforts to control the pollution generated from their industry and also requested that they have to pay monthly Bank EMIs, monthly wages and salaries to the workers, this is not possible, if our industry is not running and it leads to severe financial problems. Further they have requested to pass releasing orders and grant of CFO to their industry.
14. Based on the representation of the industry, the APPCB, Regional office has submitted a detailed status report on the industry vide letter dt:13.06.2018 along with compliance status of the industry in connection with Requisite facilities and Standard Operating Procedures for Tyre Pyrolysis oil batch process to the APPCB Board office, Vijayawada for taking further necessary action and the details are as follows:

Reason Mentioned in the closure order	Compliance status as on 01.06.2018
The industry is operating without valid consents of the Board as required U/s.25/28 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s.21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.	The industry has applied for CFO & HWA of the Board on 23.01.2017 and the APPCB, Zonal office vide letter dt:07.02.2017 has rejected the CFO&HWA application for non-compliance of the Standard Operating Procedures (SOPs) specified by MoEF&CC, Gol for tyre pyrolysis units.
The industry has not complied with Standard Operating Procedures (SOPs) notified by the Ministry of Environment and Forest & (MoEF&CC), Gol. Climate Change	The compliance report is enclosed as Annexure - I
The industry has not complied with directions issued by the Board vide order dt:02.01.2018.	The compliance report is enclosed as Annexure - II

Annexure – I

S.No.	Requisite facilities and Standard Operating Procedures for Tyre Pyrolysis oil batch process	Compliance status as on 01.06.2018
1.	The feed to the pyrolysis reactor should be devoid of steel. This means that crumb rubber only should be fed to the reactor, further the feeding arrangement of the rubber crumb to the reactor should be mechanized.	The industry has installed hydraulic steel wire removal machine for removal of steel wire from the tyre.
2.	The initial heating of the reactor should be done by liquid fuel or gas, the flue gas should be released to the environment through a chimney of at least 30mts height	The industry has installed 01 No of compressor of 7.5 HP having of pump of capacity 0.5 HP for pumping the tyre pyrolysis oil for initial heating of the reactor and there after pyrolysis gas generated is being for complete heating of the reactor
3.	After initial heating, during the pyrolysis process the pyro gas generated within the plant should be used as fuel.	Complied
4.	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30mts	The industry is letting the excess pyro gas into the pipe and is being flared at the top of the chimney which is about 30 mtrs above the ground level.
5.	Adequate instrumentation for measurement and control of temperature and pressure along with the safety interlocks incase of increase of temperature or pressure to cutoff heating of the reactor should be provided. Automatic control systems such as programmed logic control shall be adopted. It should be ensured that the reactor is under positive pressure all the time.	The industry has provided Temperature gauges and analog pressure gauges for the pyrolysis reactor. The industry has installed Programmed Logic Control systems in such away that, the heating of the reactor stops in case of increase of temperature or pressure and the

		pyro gas will be flared at the chimney. The PLC purchased from M/s. Divya International, Gujarat
6.	In order to control fugitive emissions from the reactor during operation proper sealing should be ensured.	Complied
7.	The collection of condensed oil will be collected in closed vessels and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil, transfer of oil should be through the pumps.	Complied. The industry is collecting the condensed oil from the pyrolysis reactor into closed tanks and the transfer oil is being carried out using pumps into the storage tanks.
8.	At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process the reactor should be purged with the nitrogen.	The industry has provided nitrogen cylinders 2No's for purging the reactor before opening of the main door of the reactor for removal of carbon.
9.	The removal of carbon should be started after the reactors temperature has come down to below 50°C	Complied
10	The removal of carbon should be through a mechanized system and it should be ensured that no spillage takes place during the collection of carbon in the bags	Complied The industry has constructed shed for the storage of carbon and has provided duct at the mouth of pyro reactor and the carbon from the pyro reactor in being collected into the jumbo bags through rotation of the reactor.
11	Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system	The industry has provided sensors with alarm near the reactor to detect the leakages of any flammable gases.
12	Adequate number fire- fighting system like sprinklers and fire hydrants with necessary pumping system and water storage should be provided	The industry has provided fire hydrant line with diesel pump and also fire extinguishers in the premises.
13	The plot size should be adequate for storage of crumb or cut tyre, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 sqmts.	complied
14	The plant shall possess clearance certificates issued by the concerned departments	The industry has furnished the license from factory dept., and gram panchayat. The copies are enclosed.
15	The carbon black and the oil obtained from the process should be supplied only to the actual users/processors	The industry is disposing the carbon black to M/s. Zuari Cements, M/s. Dalmia Cements,

		Kadapa District through M/s. Prasanna Traders. Nellore.
16	The waste water generated in the process from condensers or any scrubbers should be properly treated in an effluent treatment plant and sludge generated should be sent to treatment storage disposal facility (TSDF)	The industry generates waste water i.e., pyro water from process. The industry has provided collection tank and after pre-treatment, the industry has proposed to dispose the pyro water (oil contaminated with water) from process to TSDF, Parawada. Visakapatnam/ M/s. Dalmia Cements for co-processing in cement kiln.
17	Oil containing water condensate should be treated in suitable ETP, Oil sludge /residues should be disposed through TSDF	The industry has obtained membership in M/s. Coastal Waste Management Project, Parawada and proposes to lift the oil sludge/Residues to TSDF. Parwada.

Annexure - II

S.No.	Directions	Compliance status as on 01.06.2018
1.	The industry shall install suitable machinery for removal of steel wire from the tyres and shall feed only tyres devoid of steel to the pyrolysis reactor. The feeding arrangement to the reactor should be mechanized	The industry has installed hydraulic steel wire removal machine for removal of steel wire from the tyre.
2.	The industry shall use only liquid fuel or gas for initial heating of the reactor. The chimney height shall be increased to 30 Mtrs. for releasing the flue gas into the environment.	The industry has installed 01 No of compressor of 7.5 HP having of pump of capacity 0.5 HP for pumping the tyre pyrolysis oil for initial heating of the reactor and there after pyrolysis gas generated is being for complete heating of the reactor.
3.	The industry shall flare the excess Pyro-gas through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared and the flaring should be done at a minimum height of 30mts	The industry is letting the excess pyro gas into the pipe and is being flared at the top of the chimney which is about 30 mtrs above the ground level.
4.	The industry shall provide adequate instrumentation for measurement and control of temperature and pressure along with the safety interlocks in case of increase of temperature or pressure to cut-off heating of the reactor. Automatic control systems such as programmed logic control shall be adopted. It should be ensured that the reactor is under positive pressure all the time.	The industry has provided Temperature gauges and analog pressure gauges for the pyrolysis reactor. The industry has installed Programmed Logic Control systems in such away that, the heating of the reactor stops in case of increase of temperature or pressure and the pyro gas will be flared at the chimney. The PLC purchased from M/s. Divya

		International, Gujarat
5.	The industry shall cool the reactor before removal of carbon. The reactor should be purged with nitrogen during this process.	The industry has provided nitrogen cylinders-2No's for purging the reactor before opening of the main door of the reactor for removal of carbon.
6.	The industry shall provide adequate number of sensors along with alarm system at suitable leakage of out the plant to detect any of flammable vapours from the system.	The industry has provided sensors with alarm near the reactor to detect the leakages of any flammable gases.
7.	The industry shall construct the effluent treatment for properly treating the waste water generated in the process from condensers or any scrubbers and sludge generated should be sent to treatment storage disposal facility(TSDF)	The industry generates waste water i.e., pyro water from process. The industry has provided collection tank and after pre-treatment, the industry has proposed to dispose the pyro water (oil contaminated with water) from process to TSDF, Parawada, Visakhapatnam/ M/s. Dalmia Cements for co-processing in cement kiln.
8.	The industry shall treat the oil containing water Condensate in suitable ETP & oil sludge /residues should be disposed through TSDF	The industry has obtained membership in M/s. Coastal Waste Management Project, Parawada and proposes to lift the oil sludge/Residues to TSDF, Parawada.

15. The APPCB, Board Office, Vijayawada has conducted External Advisory Committee (Task Force) held at Vijayawada on 04.07.2018 and after careful examination and the above industry has complied most of directions issued by the Board. Also considering the Unit representation of the industry. The industry was issued with **Revocation of Closure Order dt.21.07.2018** by stipulating following conditions to comply with:

- a. The industry shall operate the unit after obtaining of valid CFO order of the Board.
- b. The industry shall feed the crumb rubber into the Pyrolysis reactor through mechanized system.
- c. The industry shall use only liquid fuel or gas for initial heating of the reactor. The chimney height shall be maintained at 30 mtrs for releasing the flue gas into the atmosphere. Excess pyro gas should be flared through properly designed flaring system. The flaring should be done at a minimum height of 30 mts.
- d. The industry shall provide adequate number of sensors along with alarm system at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.
- e. The industry shall ensure that at the end of pyrolysis process the reactor has to be cooled before the removal of carbon. During this process the reactor system should be purged with the Nitrogen.

- f. The industry shall utilize mechanized system for removal of carbon and shall ensure that no spillages takes place during the collection of carbon in the bags.
 - g. The industry shall operate continuously the Effluent Treatment Plant for properly treating the waste water generated from condensers or any scrubbers.
 - h. The industry shall dispose off oil sludge/residues to TSDF regularly.
 - i. The industry shall comply Guidelines/Standard operating Procedure (SOPs) issued by MoEF&CC (HSM) Division, Gol.
16. It is to submit that, the industry was applied for CFO & HWA to the Board vide application dt:10.07.2018 for Fresh and the APPCB Regional office has submitted a detailed status report on 23.07.2018 for taking further necessary action. The APPCB, Zonal Office, Kurnool was issued CFO & HWA to the industry vide order dt:01.08.2018 with a validity period upto 31.10.2021 for manufacturing of Tyre pyrolysis Oil 4.0 MT/day and By-Products - Carbon black powder – 2.5 MT/day and Steel wire - 3.0 MT/day.
17. In the year, 2019, The Central Pollution Control Board vide letter dt:19.11.2019, has requested the current status of the compliance of tyre pyrolysis units along with remedial action taken against the non-complying units. In this connection, APPCB, RO, Ananthapuramu has furnished a report on 22.11.2019, stating the industry is not complying with some of the guidelines/SOPs as prescribed by the MoEF&CC (HSM) Division, GOI & not constructed ETP to treat the scrubbing water thus not complying the SOPs issued by the MoEF&CC for operation of Tyre Pyrolysis units. The APPCB, Board Office, Vijayawada issued **closure order vide order dt.21.12.2019** to the industry for not complying the SOPs issued by MoEF& CC for operation of Tyre Pyrolysis units and **not constructed ETP** to treat the scrubbing water thus not complying the SOPs issued by the MoEF& CC for operation of Tyre Pyrolysis units.
18. Again, the unit has submitted a representation to the APPCB, Board office, Vijayawada on 03.06.2021 stating that they have necessary permissions from the APPCB, constructed ETP for treatment of wastewater, also stated that they complied SOPs issued by MoEF&CC for operation of tyre pyrolysis units and requested for Revocation of Closure orders. Based on the representation submitted by the industry, the APPCB, Board office, Vijayawada vide email dt:09.06.2021 has instructed to submit a detailed status report for taking further necessary action. The APPCB, Regional office, Ananthapuramu was submitted a detailed

status report dt:14.06.2021 along with the representation to the Head office, Vijayawada for taking further necessary action and the details of compliance status are as follows:

- a) The unit was not in operation due to APSPDCL has disconnected the power supply as per the orders of the APPCB.
- b) The compliance status of the industry with regard to the SOPs issued by the MoEF& CC regard to Tyre Pyrolysis units are as follows.

S.No.	Requisite facilities and Standard Operating Procedures for Tyre Pyrolysis oil batch process	Compliance status as on 14.06.2021
1.	The feed to the pyrolysis reactor should be devoid of steel. This means that crumb rubber only should be fed to the reactor, further the feeding arrangement of the rubber crumb to the reactor should be mechanized.	Complied. The industry is removing the steel from the tyre and is loading the tyres into the reactor using hydraulic cranes.
2.	The initial heating of the reactor should be done by liquid fuel or gas, the flue gas should be released to the environment through a chimney of at least 30mts height	Complied The industry has installed 01 No of compressor of 7.5 HP having of pump of capacity 0.5 HP for pumping the tyre pyrolysis oil for initial heating of the reactor and there after pyrolysis gas generated is being used for complete heating of the reactor. The industry has provided chimney of height 30 mtrs for the dispersion of the flue gases.
3.	After initial heating, during the pyrolysis process the pyro gas generated within the plant should be used as fuel.	Complied
4.	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30mts	Complied. The industry is letting the excess pyro gas into the pipe and is being flared at the top of the chimney which is about 30 mtrs above the ground level.
5.	Adequate instrumentation for measurement and control of temperature and pressure along with the safety interlocks incase of increase of temperature or pressure to cutoff heating of the reactor should be provided. Automatic control systems such as programmed logic control shall be adopted. It should be ensured that the reactor is under positive pressure all the time.	Complied. The industry has provided 01 Nos., analog Temperature gauges, 03 Nos., analog pressure gauges, 01 No. of digital temperature gauge and also 01 No. of digital pressure gauge with emergency alarms. The industry has installed Programmed Logic Control systems to both reactor firing and waste gas flaring so that, the heating of the reactor stops in case of increase of temperature or pressure and the pyro

		gas will be flared at the chimney
6.	In order to control fugitive emissions from the reactor during operation proper sealing should be ensured.	Complied
7.	The collection of condensed oil will be collected in closed vessels and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil, transfer of oil should be through the pumps.	Complied. The industry is collecting the condensed oil from the pyrolysis reactor into below ground level closed tank of capacity 6.5 KL. The industry is pumping the oil from this tank into above ground level vertical storage tanks of capacity 20 KL and 4 KL using pump.
8.	At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process the reactor should be purged with the nitrogen.	Complied. The industry has provided nitrogen cylinders for purging the reactor before opening of the main door of the reactor for removal of carbon.
9.	The removal of carbon should be started after the reactors temperature has come down to below 50°C	Complied
10	The removal of carbon should be through a mechanized system and it should be ensured that no spillage takes place during the collection of carbon in the bags	Complied The industry is collecting the carbon from the pyrolysis reactor mechanically using ID fan of capacity 2.0 HP with Jumbo bags of capacity – 700 Kgs each.
11	Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system	Complied. The industry has provided 04 Nos., of sensors with alarm system in the premises for detecting the leakages.
12	Adequate number fire- fighting system like sprinklers and fire hydrants with necessary pumping system and water storage should be provided	complied The industry has provided fire hydrant line with diesel pump and also fire extinguishers in the premises.
13	The plot size should be adequate for storage of crumb or cut tyre, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 sqmts.	complied
14	The plant shall possess clearance certificates issued by the concerned departments	Complied The industry has furnished the license from factory dept., and gram panchayat.
15	The carbon black and the oil obtained from the process should be supplied only to the actual users/processors	Complied The industry is disposing the carbon black to M/s. Dalmia Cements, Kadapa District through Prasanna Traders, Nellore.
16	The waste water generated in the process	Complied

	from condensers or any scrubbers should be properly treated in an effluent treatment plant and sludge generated should be sent to treatment storage disposal facility (TSDF)	The industry has constructed Effluent Treatment Plant (ETP) of capacity 2 KL for treatment of scrubber blow down & cooling bleed off. The ETP consisting of Oil & Grease trap, collection tank, flash mixing tank, lime dosing tank, alum dosing tank, neutralization tank, primary settling tank, pressure sand filter, treated water tank. After treatment, the treated waste water is being utilized for cooling tower make up.
17	Oil containing water condensate should be treated in suitable ETP, Oil sludge/residues should be disposed through TSDF	Complied. The industry has entered service agreement with M/s GM ECO Services., Kadapa District for disposal of the Pyro water/Oil sludge to the Cement industries for co-processing.

19. Based on the status report dt:14.06.2021, the APPCB Board office, Vijayawada was conducted EAC meeting (Task Force) on 22.07.2021 and after detailed discussions and status of compliance on the SOPs and Guidelines issued by MoEF&CC, GoI. The industry was issued with revocation of closure order vide order dt.12.08.2021 stipulating following directions to comply with:

- a) The industry shall comply with the SOPs issued by the MoEF& CC regard to Tyre Pyrolysis units.
- b) The industry shall operate the scrubber continuously.
- c) The industry shall store the carbon in closed shed.
- d) The scrubber bleed off shall be treated in the ETP or shall be disposed off to cement industries with online manifest.

20. As per the records and information submitted by the Management the industry was not in operation during the period from 12/2019 to 11/2021 as the Board has issued Closure order and disconnection of power supply.

21. After obtaining Revocation and maintenance works, the industry was applied for Renewal of Consent for Operation of the Board vide application dt:21.01.2022 and the Regional office, Ananthapuramu has conducted inspection and submitted a detailed report to the Zonal office, Kurnool for taking further necessary action vide report dt:16.02.2022. The unit was issued with CFO & HWA of the Board vide order dt:04.03.2022 with a validity upto 31.10.2022. Subsequently, the unit was issued with Renewals of APPCB and the latest CFO & HWA order dt:29.08.2024 with a validity upto 31.10.2026.

IV. Site visit of the Joint Committee and made the following observations: -

The Joint Committee inspected the M/s. Sri Raghvendra Swamy Pyrolysis Industry located in Akuledu village, Singanamla Mandal, Ananthapuramu District on 28.01.2025. During the inspection, it was observed that the industry was not in operation and verified the SOPs & Guidelines issued by the MoEF & CC, GoI for Tyre Pyrolysis units. The details are as follows:

- a) M/s Sri Raghavendra Swamy Pyrolysis Industries is located at Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Ananthapuramu District and is a Tyre pyrolysis unit.
- b) **Google Coordinates:-** 14°47'46.59"N & 77°37'52.51"E
- c) **Surroundings:** North: Lolluru to Ragadikotey Road; South: Dry Agricultural lands; West: Dry Agricultural lands; East: Dry Agricultural lands
- d) **Area:-** The industry is having an extent of 1.03 acres
- e) **Distance from Nearest Habitation:** Akuledu village and is existing at a distance of about 520 mts from the boundary of the industry in the North-eastern direction.
- f) **Distance from Nearest water body:** A Stream of Singanamala Cherevu is existing at a distance at about 3.5 kms from the industry in South-Eastern direction.
- g) **Distance from Nearest National Highway / State Highway:** Bangalore to Anantapur Highway is existing at a distance of about 3.5 Kms from the industry in the Southern direction.
- h) **Greenbelt:** The industry has planted about 100 No's saplings along the boundary within the premises.
- i) **The raw materials are used in the process:** The industry utilizes raw material i.e., Waste Rubber Tyres of about 10 MT/day for manufacture of Tyre Pyrolysis Oil - 4.0 MT/day, Carbon black – 2.5 MT/day & Steel wire – 3.0 MT/day.
- j) **The process involves extraction of fuel oil from scrap tyres using pyrolysis process:**
The pyrolysis is a thermo-chemical decomposition of organic material at elevated temperatures in the absence of oxygen. The process typically occurs under pressure and in a closed circuit and it recovers methane gas without releasing carbon particles in air through funnel. There are public complaints against tyre pyrolysis units regarding odour/smell nuisance.
- k) The industry has 01 No of pyrolysis reactor of capacity for 10 Tons for pyrolysis of waste tyres/scrap tyres and is operating the reactor in the Batch mode.

- l) The industry generates wastewater from the scrubber blow down, cooling bleed off and pyro water. The industry has constructed Effluent Treatment Plant (ETP) of capacity 2 KL for treatment of scrubber blow down and cooling bleed off. The ETP consisting of Oil & Grease trap, collection tank, flash mixing tank, lime dosing tank, alum dosing tank, neutralization tank, primary settling tank, pressure sand filter, treated water tank. After treatment, the treated wastewater is being utilized for cooling tower make up.
- m) The industry has installed 1 no. of compressor of 7.5 HP having a pump capacity of 0.5 HP for pumping the tyre pyrolysis oil for initial heating of the reactor and there after pyrolysis gas generated and is being used for complete heating of the reactor.
- n) The industry is letting out the excess pyro gas into the pipe and is being flared at the top of the chimney which is about 30 mtrs above the ground level.
- o) The industry generates solid waste i.e., Carbon Powder & Oil Sludge. The carbon powder is being sold to M/s. Dalmia Cements & M/s. Ultratech Cements and the oil sludge is being lifted to M/s.GM Eco Services for disposal to authorized cement industries for co-processing.
- p) The MoEF& CC, GoI, issued Standard Operation Procedures (SOPs) for the tyre pyrolysis units and the **latest compliance status** is as follows:

SL No	Requisite facilities and Standard Operating Procedures for Tyre Pyrolysis oil for batch process.	Compliance status as on 28.01.2025
1	The feed to the pyrolysis reactor should be devoid of steel. This means that crumb rubber only should be fed to the reactor, further the feeding arrangement of the rubber crumb to the reactor should be mechanized.	Complied. The industry is removing the steel from the tyre and is loading the tyres into the reactor using hydraulic cranes.
2	The initial heating of the reactor should be done by liquid fuel or gas, the flue gas should be released to the environment through a chimney of at least 30mts height	Complied. The industry has installed 01 No of compressor of 7.5 HP having a pump of capacity 0.5 HP for pumping the tyre pyrolysis oil for initial heating of the reactor and there after pyrolysis gas generated is being used for complete heating of the reactor. The industry has provided chimney of height 30 mtrs for the dispersion of the flue gas.
3	After initial heating, during the pyrolysis process the pyro gas generated within the plant should be used as fuel.	Complied

4	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30mts	Complied. The industry is letting the excess pyro gas into the pipe and is being flared at the top of the chimney which is about 30 mtrs above the ground level.
5	Adequate instrumentation for measurement and control of temperature and pressure along with the safety interlocks incase of increase of temperature or pressure to cutoff heating of the reactor should be provided. Automatic control systems such as programmed logic control shall be adopted. It should be ensured that the reactor is under positive pressure all the time.	Complied. The industry has provided 01 Nos., analog Temperature gauges, 03 Nos., analog pressure gauges, 01 No. of digital temperature gauge and also 01 No. of digital pressure gauge with emergency alarms. The industry has installed Programmed Logic Control systems to both reactor firing and waste gas flaring so that, the heating of the reactor stops in case of increase of temperature or pressure and the pyro gas will be flared at the chimney.
6	In order to control fugitive emissions from the reactor during operation proper sealing should be ensured.	Complied.
7	The collection of condensed oil will be collected in closed vessels and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil, transfer of oil should be through the pumps.	Complied. The industry is collecting the condensed oil from the pyrolysis reactor into below ground level closed tank of capacity 6.5 KL. The industry is pumping the oil from this tank into above ground level vertical storage tanks of capacity 20 KL and 4 KL using pump.
8	At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process the reactor should be purged with the nitrogen.	Complied. The industry has provided nitrogen cylinders for purging the reactor before opening of the main door of the reactor for removal of carbon.
9	The removal of carbon should be started after the reactors temperature has come down to below 50°C.	Complied.
10	The removal of carbon should be through a mechanized system and it should be ensured that no spillage takes place during the collection of carbon in the bags.	Complied. The industry is collecting the carbon from the pyrolysis reactor mechanically using ID fan of capacity 2.0 HP with Jumbo bags of capacity – 700 Kgs each.

11	Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.	Complied. The industry has provided 04 Nos., of sensors with alarm system in the premises for detecting the leakages.
12	Adequate number fire- fighting system like sprinklers and fire hydrants with necessary pumping system and water storage should be provided	Complied. The industry has provided fire hydrant line with diesel pump and also fire extinguishers in the premises.
13	The plot size should be adequate for storage of crumb or cut tyre, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 sqmts.	Complied.
14	The plant shall possess clearance certificates issued by the concerned departments	Complied. The industry has obtained license from factories dept., and also from Gram Panchayat.
15	The carbon black and the oil obtained from the process should be supplied only to the actual users/processors	Complied. The industry is disposing the carbon black to M/s. Dalmia Cements, Kadapa District through Prasanna Traders, Nellore.
16	The waste water generated in the process from condensers or any scrubbers should be properly treated in an effluent treatment plant and sludge generated should be sent to treatment storage disposal facility (TSDF)	Complied. The industry has constructed Effluent Treatment Plant (ETP) of capacity 2 KL consisting of Oil & Grease trap, collection tank, flash mixing tank, lime dosing tank, alum dosing tank, neutralization tank, primary settling tank, pressure sand filter, treated water tank, sludge drying beds. After treatment, the treated waste water is proposed to be utilized for cooling tower make up.
17	Oil containing water condensate should be treated in suitable ETP, Oil sludge /residues should be disposed through TSDF	Complied. The industry has entered service agreement with M/s GM ECO Services., Kadapa District for disposal of the Oil sludge to the Cement industries for co-processing.

q) Compliance status of conditions stipulated in latest CTO order dated 29.08.2024

S.No	Direction	Compliance as on 28.01.2025
1.	<p>The industry shall continuously comply with the following Standard Operation Procedures (SOPs) condition stipulated by MoEF& CC, GoI.</p> <p>a. The feed to the pyrolysis reactor should be devoid of steel. This means that crumb rubber only should be fed to the reactor further the feeding arrangement of the rubber crumb to the reactor should be mechanized</p> <p>b. The initial heating of the reactor should be done by liquid fuel or gas the flue gas should be released to the environment through a chimney of at least 30mts height.</p> <p>c. After initial heating, during the pyrolysis process the pyro gas generated within the plant should be used as fuel</p> <p>d. Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30mts</p> <p>e. Adequate instrumentation measurement and control of temperature and pressure along with the safety interlocks incase of increase of temperature or pressure to cutoff heating of the reactor should be provided operating the pyro reactor in the. Automatic control systems such as programmed logic control shall be adopted. It</p>	<p>Complied. The industry is removing the steel from the tyre and is loading the tyres into the reactor using hydraulic cranes.</p> <p>Complied. The industry has installed 01 No of compressor of 7.5 HP having a pump of capacity 0.5 HP for pumping the tyre pyrolysis oil for initial heating of the reactor and there after pyrolysis gas generated is being used for complete heating of the reactor. The industry has provided chimney of height 30 mtrs for the dispersion of the flue gas.</p> <p>Complied</p> <p>Complied. The industry is letting the excess pyro gas into the pipe and is being flared at the top of the chimney which is about 30 mtrs above the ground level.</p> <p>Complied. The industry has provided 01 Nos., analog Temperature gauges, 03 Nos., analog pressure gauges, 01 No. of digital temperature gauge and also 01 No. of digital pressure gauge with emergency alarms. The industry has installed Programmed Logic Control systems to both reactor firing and waste gas flaring so that, the heating of the reactor stops in case of increase of temperature or pressure and the pyro gas will be flared at the</p>

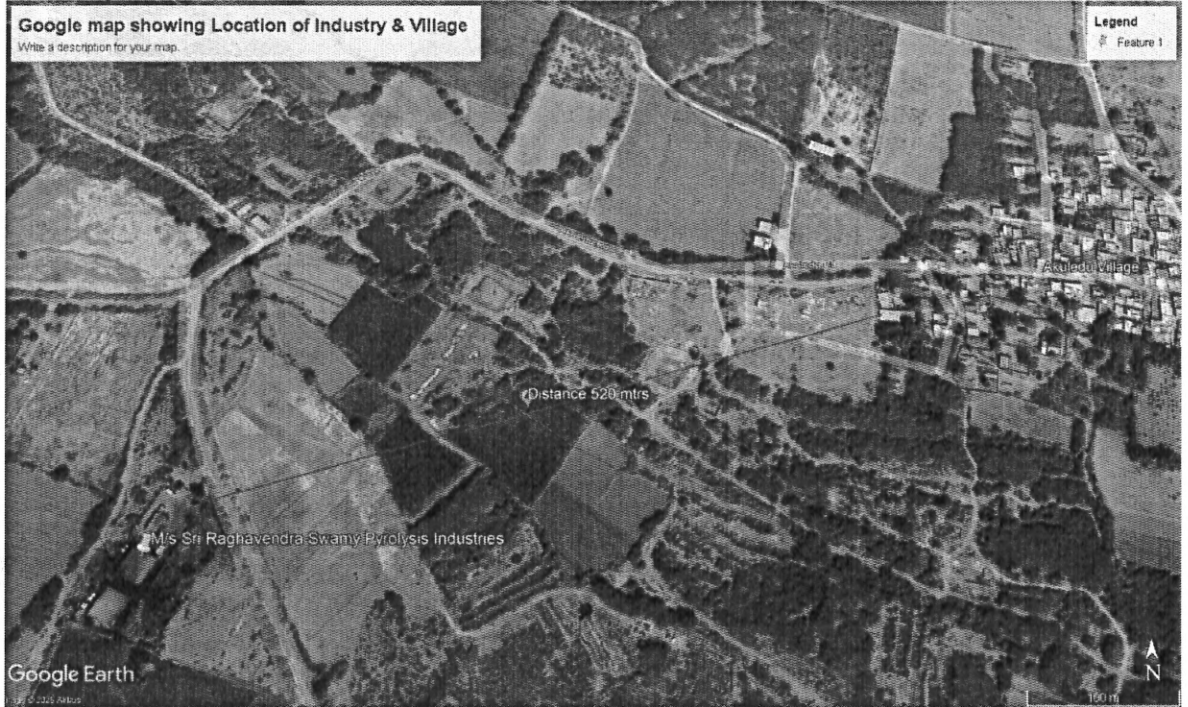
	<p>should be ensured that the reactor is under positive pressure all the time.</p> <p>f. In order to control fugitive emissions from the reactor during operation proper sealing should be ensured.</p> <p>g. The collection of condensed oil will be collected in closed vessels and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil, transfer of oil should be through the pumps</p> <p>h. At the end of the payroll process the reactor has to be cooled before the removal of carbon. During this process the reactor should be purged with the nitrogen.</p> <p>i. The removal of carbon should be started after the reactor temperature has come down to below 50c.</p> <p>j. The removal of carbon should be through a mechanized system and it should be ensured that no spillage takes place during the collection of carbon in the bags.</p> <p>k. Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.</p> <p>l. Adequate number fire- fighting system like sprinklers and fire hydrants with necessary pumping system and water storage should be provided</p> <p>m. The plot size should be adequate for storage of crumb or cut tyre, oil and</p>	<p>chimney.</p> <p>Complied.</p> <p>Complied. The industry is collecting the condensed oil from the pyrolysis reactor into below ground level closed tank of capacity 6.5 KL. The industry is pumping the oil from this tank into above ground level vertical storage tanks of capacity 20 KL and 4 KL using pump.</p> <p>Complied. The industry has provided nitrogen cylinders for purging the reactor before opening of the main door of the reactor for removal of carbon.</p> <p>Complied.</p> <p>Complied. The industry is collecting the carbon from the pyrolysis reactor mechanically using ID fan of capacity 2.0 HP with Jumbo bags of capacity – 700 Kgs each.</p> <p>Complied. The industry has provided 04 Nos., of sensors with alarm system in the premises for detecting the leakages.</p> <p>Complied. The industry has provided fire hydrant line with diesel pump and also fire extinguishers in the premises.</p> <p>Complied.</p>
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	<p>carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 sq.mts.</p> <p>n. The plant shall possess clearance certificates issued by the concerned departments.</p> <p>o. The carbon black and the oil obtained from the process should be supplied only to the actual users/processors.</p> <p>p. The waste water generated in the process from condensers and scrubbers should be properly treated in an effluent treatment plant and sludge generated should be sent to treatment storage disposal facility (TSDF).</p> <p>q. Oil containing Water condensate should be treated in suitable ETP Oil sludge residues should be disposed through TSDF.</p>	<p>Complied. The industry has obtained license from factories dept., and also from Gram Panchayat.</p> <p>Complied. The industry is disposing the carbon black to M/s. Dalmia Cements, Kadapa District through Prasanna Traders, Nellore.</p> <p>Complied. The industry has constructed Effluent Treatment Plant (ETP) of capacity 2 KL for treatment of scrubber blow down & cooling bleed off. The ETP consisting of Oil & Grease trap, collection tank, flash mixing tank, lime dosing tank, alum dosing tank, neutralization tank, primary settling tank, pressure sand filter, treated water tank. After treatment, the treated waste water is being utilized for cooling tower make up.</p> <p>Complied. The industry has entered service agreement with M/s GM ECO Services., Kadapa District for disposal of the Pyro water/Oil sludge to the Cement industries for co-processing.</p>												
2	<p>The source of water being Bore Well, the following is the maximum permitted water consumption</p> <table border="1" data-bbox="403 1682 943 1899"> <thead> <tr> <th>Sl.N o.</th> <th>Purpose</th> <th>Quantity in KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Cooling (make up)</td> <td>0.2</td> </tr> <tr> <td>2</td> <td>Domestic</td> <td>1.0</td> </tr> <tr> <td></td> <td>Total:</td> <td>1.2</td> </tr> </tbody> </table>	Sl.N o.	Purpose	Quantity in KLD	1	Cooling (make up)	0.2	2	Domestic	1.0		Total:	1.2	<p>The industry utilizes water for cooling makeup and domestic purposes.</p>
Sl.N o.	Purpose	Quantity in KLD												
1	Cooling (make up)	0.2												
2	Domestic	1.0												
	Total:	1.2												
3	<p>The industry shall provide separate meters with necessary pipe line for assessing the quantity of water used for each purposes.</p>	<p>Not provided.</p>												
4	<p>The effluent discharged shall not contain</p>	<p>The industry has constructed Effluent</p>												

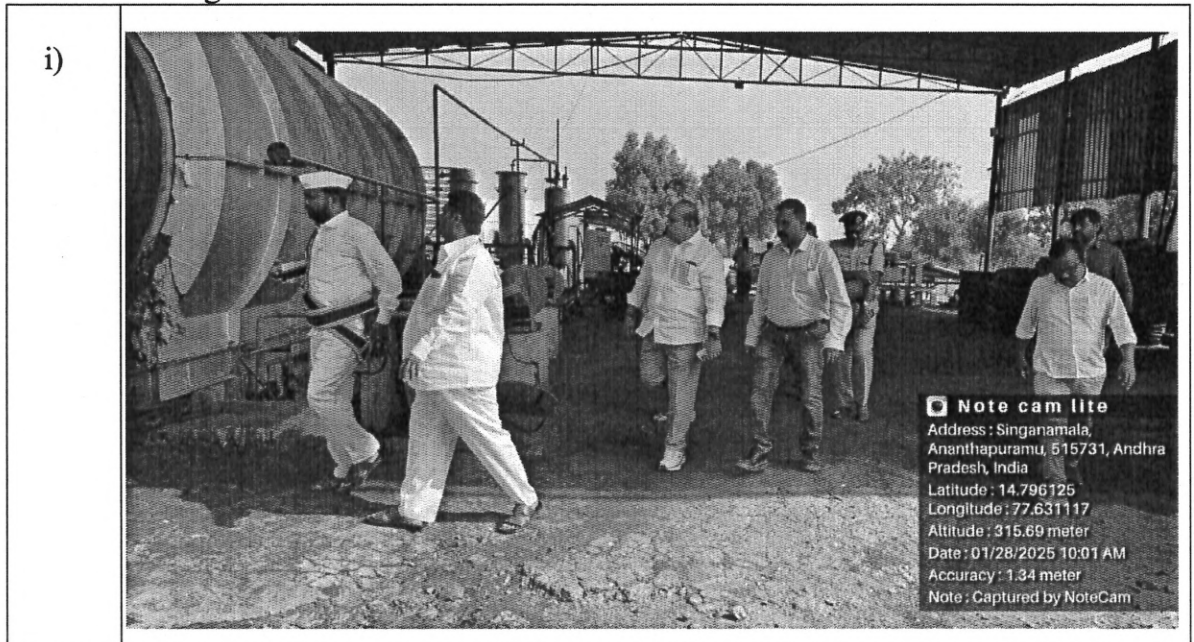
	constituents in excess of the tolerance limits as laid down hereunder:	Treatment Plant (ETP) of capacity 2 KL for treatment of scrubber blow-down & cooling bleed off. The ETP consisting of Oil & Grease trap, collection tank, flash mixing tank, lime dosing tank, alum dosing tank, neutralization tank, primary settling tank, pressure sand filter, treated water tank. After treatment, the treated wastewater is being utilized for cooling tower make up.																					
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5	<p>The industry shall comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the factory premises at the boundary of the industry, as prescribed below.</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in µg/m³</th> </tr> </thead> <tbody> <tr> <td></td> <td>Particulate Matter (PM₁₀)</td> <td>100</td> </tr> <tr> <td></td> <td>Particulate Matter (PM_{2.5})</td> <td>60</td> </tr> <tr> <td></td> <td>SO₂</td> <td>80</td> </tr> <tr> <td></td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in µg/m ³		Particulate Matter (PM ₁₀)	100		Particulate Matter (PM _{2.5})	60		SO ₂	80		NO _x	80	---						
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7	<p>The industry shall comply with emission limits for DG Sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG Sets more than 800 KW shall comply with emission limits as per the Notification G.S.R. 489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.</p>	---																					
8	<p>The industry shall develop green belt all along the boundary and in all the vacant</p>	<p>The industry has planted about 100 No's saplings along the boundary</p>																					

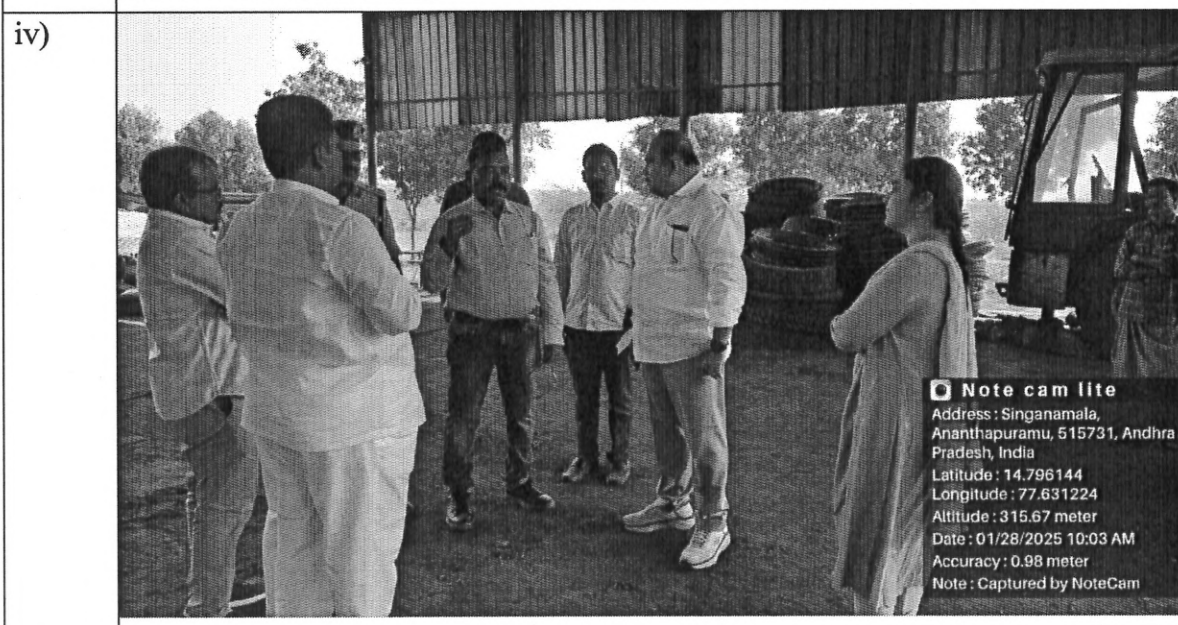
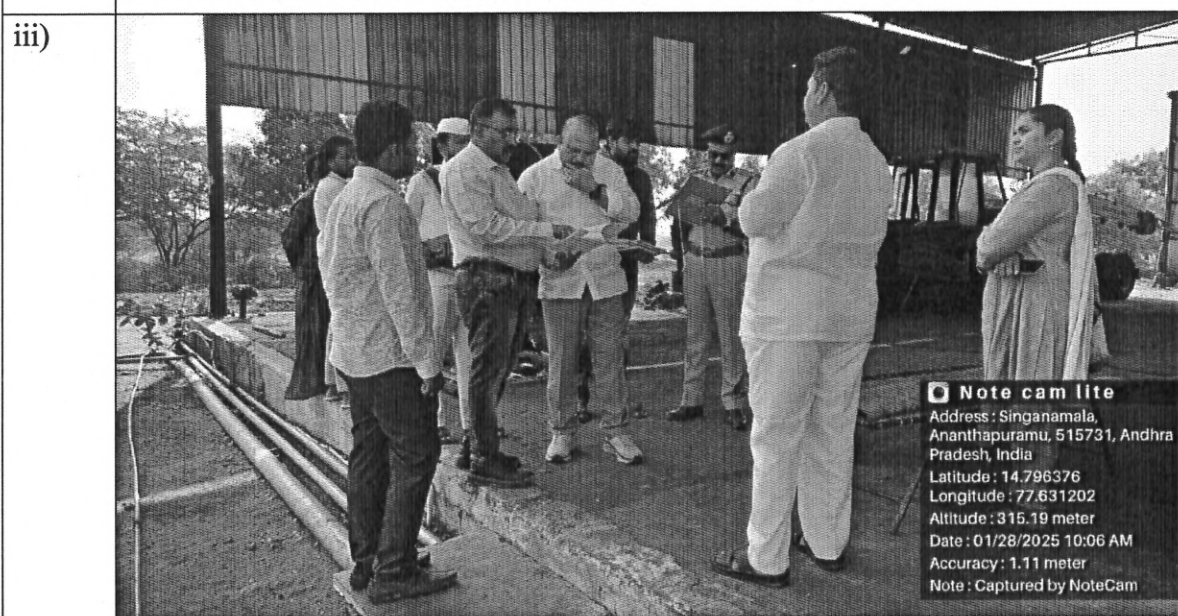
	places to cover at least 33 % of total area.	within the premises.
9	The industry shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e., on 1 st January, and 1 st July of the year to Regional Office, Ananthapuramu on regular basis.	During the inspection, the unit representative has informed that they have not operating their industry from more than 6 months and therefore not submitted compliance report to the APPCB.

r) The detailed location sketch showing the distances between industry and the surrounding villages is as follows:



s) Photographs taken during the Joint Committee Inspection of the industry & surrounding areas on 28.01.2025





Compliance on the plea raised by Petitioner as mentioned in the Hon'ble NGT, Order dt.16.10.2024

S. No.	Points mentioned in O.A. 984/2024 Renumbered in O.A. NO. 290 OF 2024 (SZ) vide order dt.16.10.2024
1	<p>Complainant has said that there is an industry namely Sri Raghvendra Swamy Pyrolysis industry located in Akuledu village, Singanmal Mandal, Ananthapuramu District of Andhra Pradesh which is Emitting poisonous gases, foul smell, in the area causing damage to environment and serious threat to health of local people who also experience often irritation of eyes, cough, sneezing and respiratory problems.</p>
	<p><u>Remarks/Reply:</u></p> <p>1. Reply submitted by the Industry:-</p> <p>a) The unit has submitted reply to this office keeping in view of the OA filed by Sri Thota Surya Prakash Reddy and the details are follows:</p> <p>b) <i>“In recent times and due to low market demand, we stopped our unit and it is only source of livelihood to me and other labours who are working in the unit. We came to know that a complaint was filed by Sri Thota Surya Prakash Reddy in the Hon'ble NGT stating that due to operation of our unit the surrounding environment is damaging and also health of local people.</i></p> <p>c) <i>Earlier, APPCB is issued closure orders vide order dt: 09.4.2018 for not complied with Standard Operating Procedures (SOPs) and subsequently, the APPCB issued with revocation of closure orders on 21.07.2018 for implementing the Standard Operating Procedures (SOPs) for tyre pyrolysis units.</i></p> <p>d) The industry is operating the unit according Central Pollution Control Boards SOPs Norms for Tyre Pyrolysis units and our unit is the only first model unit in the entire Andhra Pradesh state for implementing the SOPs of CPCB.</p> <p>e) Also, stated that, the complainant was given complaint by unknowingly and intentionally for monetary benefits purposes only. The villagers are supporting to us since inception, the outsiders are giving complaints for their personal benefits purposes only.</p> <p>f) <i>Sri Thota Surya Prakash Reddy was taken back his complaint and said due to some unknown persons in the village are requested to write a letter to the Hon'ble NGT against our unit and he don't have any knowledge about it. Also, we are planning to shift our unit in another location, due to financial</i></p>

problems, the process is getting delay, we assure that we will operate our unit duly following CPCB/APPCB norms”

- g) During the inspection the unit was not in operation and the unit representative has informed that, they are shifting the unit to another location and they are going to sell the unit within 02 time due to financial loss.

2. Reply submitted by the Petitioner:-

On 26.12.2024 @ 4:00 PM, the Petitioner has forwarded an email to Hon'ble NGT, Southern Zone wherein it was stated that “ *I Sri Thota Surya Prakash Reddy, Rayayaseema Zonal Incharge, Bharatiya Yuvamorchha, was complained against Sri Raghvendra Swamy Pyrolysis Industry located in Akuledu village, Singanamal Mandal, Anathapuramu, District, Andhra Pradesh stating that the above said industry is emitting poisonous gases, foul smell, in the area causing damage to environment and serious threat to health of local people who also experience often irritation of eyes, cough, sneezing and respiratory problems*”.

“I came to know that, the Hon'ble National Green Tribunal was taken into consideration as suo-moto on the above said complaint and the same was forwarded to the southern bench”.

“ Earlier, I was complained by mistakenly and I came to know that, the said industry was implemented the MoEF& CC, GoI, Standard Operation Procedures (SOPs) for the tyre pyrolysis units (SOPS) and also providing employment opportunities in this drought prone area of Ananthapuramu District and knowing all facts, I am withdrawing the above complaint subject cited above. Kindly consider my request and pass necessary orders ”.

3. Remarks of the Joint Committee:

1. During the inspection of Joint Committee, the industry was not in operation. On enquiry with the industry representative & Local sarpanch it was came to know that the industry was not in operation since February 2024 to till date.
2. Earlier in the year 2017, while carrying out trail runs by the industry a compliant was received from Sri D. Raghavendra, Akila Barata Rythu – Vyavasaya Karmika Sangam with regard to odour nuisance. In response, the APPCB after conducting External Advisory Committee meetings has issued directions on 02.01.2018 & Closure orders on 09.04.2018 for operating the industry without Consents of the Board, not complying the SOPs issued by MoEF& CC for operation of Tyre Pyrolysis units and also not complied with the APPCB directions. Subsequently, after complying some conditions, the

APPCB has issued Revocation of Closure Order on 21.07.2018 and also Consent of APPCB on 01.08.2018 to the industry by stipulating time bound & suitable conditions. Also, in the year 2019 as per the instructions of the Central Pollution Control Board, the APPCB, Board Office, Vijayawada has issued closure order on 21.12.2019 to the industry for not complying the SOPs issued by MoEF& CC for operation of Tyre Pyrolysis units and not constructed Effluent Treatment Plant (ETP) to treat the scrubbing water. Subsequently, the APPCB has issued Revocation of Closure order on 12.08.2021 and also Consent of the APPCB to the industry after complying SOPs and Guidelines issued by MoEF&CC, GoI and also construction of ETP.

3. During the inspection, the Joint Committee enquired the sarpanch & others with regard to the petitioner and they informed that petitioner is not a resident of Akuledu village and he is staying at Ananthapuramu Town, now he went to New Delhi for attending the Republic Day Celebrations as he is the Zonal Incharge for Ralayaseema Bharatiya Yuvamorcha. The committee to find out the allegations claimed by the petitioner, contacted over phone and in response the petitioner informed that earlier, he complained by mistakenly and now he came to know that, M/s. Raghavendra Swamy Pyrolysis industries had implemented the MoEF& CC, GoI, Standard Operation Procedures (SOPs) for the tyre pyrolysis units (SOPS. Also, informed that he was forwarded an email to Hon'ble NGT, Southern Zone on 26.12.2024 withdrawing the above complaint.
4. The Joint committee observed that the industry has obtained approvals from APPCB, CPCB, Gram Panchayat, Akuledu, Town and Country Planning, Factories Departments. The Joint committee also observed that the industry is not having valid License of Factories Department and also not obtained Fire NOC from State Disaster Response & Fire Service Department.
5. Finally, the Joint Committee to know the factual picture about the adverse impacts from the operations of Tyre Pyrolysis unit, enquired with Local Sarpanch, Akuledu Village and he expressed that for last 04 years he is serving as Sarpanch to Akuledu village during that period there are no adverse impacts due to operation of the industry.
6. The industry representative has submitted letter to the Collector & District Magistrate stating "*that they are not operating the industry from last one year*

and they are planning to shift the existing industry at Akuledu Village to any industrial area of Madakasira Mandal, Sri Sathya Sai District (or) any other new location within six months time and also stated that they will provide all required measures as per CPCB Norms and will comply all the Rules & Regulations of the Government. Also, stated that they will not operate the existing industry in any time at Akuledu village". A copy of industry letter is herewith enclosed as Annexure.



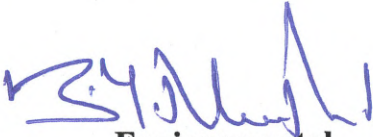
**The Revenue Divisional
Magistrate & Sub
Divisional Magistrate,
Ananthapuramu**



**The General Manager,
District Industries
Center,
Ananthapuramu**



**The Inspector of
Factories,
Ananthapuramu**



**The Environmental
Engineer, APPCB,
Ananthapuramu**



**The District Fire
Officer,
Ananthapuramu**

ATTENDANCE FOR THE JOINT INSPECTION OF M/S. SRI RAGHVENDRA
SWAMY PYROLYSIS INDUSTRIES, AKULEDU VILLAGE, SINGANAMLA
MANDAL, ANATHAPURAMU DISTRICT.

S.No.	Name of the Officer attended & designation	Name of the Department	Mobile No.	Signature
1.	V. Sreemivasa Reddy DFO	Finance Dept	994999 1070	 28/11/2025
2.	G. Kesava Naider	RDO ATP	94931 88807	 28/11/2025
3.	B. Y. Muni Vasud	APPCIB	98667 76728	 28/11/25
4.	S. BHUVANESWARI IPO	District Industries Centre	79979524 37	 28/11/25
5.	S. Brahmaiah Tahsildar	Revenue	9493188823	
6.	M. Ramani Saratch	Akuledu	9908062 944	
7.	B. RAJESH	Industry Representative	8919401416	
8.	B. RAMBABU	Industrial Representative	994963278	
9.	K. KESAVULO	By Chief Inspector of Police	205418 32349	
10.				

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31
ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL
 1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912,
 e-mail: knl.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No. ATP-575/PCB/ZOK/CFE/2016- 116

Date: 23.04.2016

Sub: PCB-ZO-KNL-CFE - M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District - Consent for Establishment (CFE) Order of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981- Order- Issued- Reg.

Ref: 1. CFE application received through Single Desk system on 05/04/2016.
 2. R.O.KNL Lr.No.527- A/PCB/RO/KNL/CFE/2016- 30, dt. 11/04/2016
 3. CFE Committee meeting held at ZO, Kurnool on 22.04.2016.
 4. The RO, Kurnool e-mail dt. 23.04.2016 regarding payment of balance fee.

- 1) In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) order to set up a plant to produce the following products with installed capacities as mentioned below, with a project cost of Rs. 1,60,00,000/-

Sl. No.	Name of the Products	Proposed capacity
1	Tyre pyrolysis oil	4 MT/day
By Products		
2	Steel Wire	2.5 MT/day
3	Black carbon	3.0 MT/day

- 2) As per the application, the above activity is to be carried out at Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District.
- 3) The above site was inspected by Environmental Engineer and Asst. Environmental Engineer, Regional Office, Kurnool on 07.04.2016 and found that it is surrounded by the following:
- North:** Lolluru to Regadikottur Road
East: Dry agricultural lands
West: Dry agricultural lands
South: Dry agricultural lands
- 4) The Board, after careful scrutiny of the application and verification report of Regional Office, hereby issues **CONSENT FOR ESTABLISHMENT(CFE)** to your **INDUSTRY** under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products mentioned at para (1) only.
- 5) This consent order issued is subject to the conditions mentioned in the Annexure.
- 6) This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- 7) This consent order is valid for a period of 7 years from the date of issue

Encl: Schedule 'A' & 'B'

JOINT CHIEF ENVIRONMENTAL ENGINEER
 ZONAL OFFICE, KURNOOL

To
 M/s. Sri Raghavendra Swamy Pyrolysis Industries
 C/o Smt. Berela Lalithamma
 S/o B.Ram Babu,
 D.NO.11-711, Obuladeva Nagar,
 Anantapuram - 515 001.

Copy to:

1. The General Manager, District Industries Center, Anantapur for information
 2. The Environmental Engineer, Regional Office, APPCB, Kurnool for information.

Annexure

SCHEDULE - A

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall install or provide separate energy meters for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains and provide rain water harvesting structures. No effluent shall be discharged in to the storm water drains.

SCHEDULE - B

Water

1. The source of water is Bore well and the maximum permitted water consumption is following:

Sl. No.	Purpose	Quantity (KLD)
1	Cooling make-up & Scrubber makeup	0.2 KLD
2	Domestic	1.0 KLD
	Total	1.2 KLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.

2. The maximum waste water generation shall not exceed the following:

Sl.No.	Purpose	Quantity (KLD)
1	Process condensate	0.4 KLD
2	Domestic	1.0 KLD
	Total	1.4 KLD

Treatment & Disposal:

Source of Effluent	Treatment proposed	Mode of final disposal
Process condensate water (0.4 KLD)	Collection tank, Oil & Grease trap, and treated water collection tank	After treatment the treated waste water shall be recycled / utilized for onland for gardening in the premises.
Domestic	---	Septic tank followed by soak pit

3. The effluent discharged shall not contain constituents in excess of the tolerance limits as laid down hereunder:

Out let	Parameter	Limiting Standards
1.	pH	5.5-9.0
	Total Suspended Solids	100.0 mg/l
	Total Dissolved solids	2100 mg/l
	Biochemical Oxygen Demand (3 days at 27°C)	30.0 mg/l
	Chemical Oxygen Demand	250.0 mg/l
	Oil and Grease	10.0mg/l

4. The Effluent Treatment Plant (ETP) shall be constructed and commissioned along with the commissioning of the activity. All the units of the ETP shall be made impervious to prevent ground water pollution. The ETP units shall be constructed above the ground level.
5. Effluents shall not be discharged into any water bodies or aquifers under any circumstances.

Air:

6. The industry shall comply with the following for controlling air pollution.

No	Details of Stack	Stack -I	Stack II
a)	Attached to:	Pyrolysis reactor	DG set
b)	Capacity of Boiler/ Furnace / Kiln/ Incinerator / D.G.Set/ Others	10 TPD	62.5 KVA
c)	Fuel form : Solid / Liquid/ gaseous	Coal	Diesel
d)	Fuel quantity: (L/KL per day)	2.0 TPD	24 Lit/hr
e)	Stack height:		

	i) Above the roof (m.)	---	---
	ii) Above the ground (m.)	40 fts	20 ft
f)	Diameter / size, in m.	04 inches	08 inches
g)	Details of Air Pollution Control Equipment:	Scrubber	Silencer with acoustic enclosure

7. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Govt vide notification No.GSR 826 (E), Dt. 16.11.2009 during construction and regular operational phase of the project at the periphery.
8. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during day time and 70 dB (A) during night time.

Solid Waste:

9. The proponent shall comply with the following:

Sl.No.	Solid / Hazardous Waste	Quantity	Method of Disposal
1	Carbon black	3.0 TPD	Shall be sold to Authorized agencies
2	Domestic	2.5 TPD	Shall be disposed to Authorized Recyclers/ Reprocessing units

Other conditions:

10. The proponent shall maintain a set back distance of 25-mts from Lalluru to Regadikottur road as committed.
11. The proponent shall provide the requisite facilities and standard operating procedures for the production of Tyre Pyrolysis oil as per the MOEFCC Memorandum dt. 24.11.2015
12. The proponent shall comply with SOPs give by MOEF&CC, Govt, to import and recycling of waste tyre scrap for the production of tyre pyrolysis oil vide office memorandum dt. 24.11.2015, as committed by their undertaking letter dt. 22.04.2016.
13. The industry shall provide ballooning system for the storage excess non condensable gases generated during pyrolysis. The industry shall flare the un condensable gases using properly designed flaring mechanism.
14. The proponent shall install digital pressure and temperature gauges out side the reactor and also a sensor for CO gas shall be installed in the main working area to ensure that the concentration of CO shall not exceed prescribed limits for occupational health and safety. Also, the sensor shall be coupled with warning/alarm system for taking adequate steps to rectify the situation.
15. The proponent shall implement the following pollution control measures
- Construction of shed for carrying out process operations
 - Concreting of floor in the process area to avoid fugitive emissions
 - Construction of closed shed for storage carbon black generated during the process
 - Mechanical handling systems for collection of carbon black.
16. Green belt shall be developed all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of total area.
17. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attracts action under the provisions of relevant pollution control Acts.
18. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserved to it the right and power under section 27 (2) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein above and to make such alternation as deemed fit and stipulate any additional conditions or revoke the order in the interest of environment protection.
19. Any person aggrieved with this order may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to the Appellate Authority constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s. Sri Raghavendra Swamy Pyrolysis Industries
C/o Smt. Berela Lalithamma
S/o B.Ram Babu,
D.NO.11-711, Obuladeva Nagar,
Anantapuram – 515 001.

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**A.P. POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

Dr.Y.S.R. PARYAVARAN BHAVAN, ROAD NO.02,
LABOUR COLONY, VENKATA RAMANA COLONY, KURNOOL- 518003
Phone :08518- 233619 ; e-mail: zoknl-jcee@appcb.gov.in



CONSENT & HW AUTHORIZATION ORDER

Order No. ATP - 575/APPCB/ZO-KNL/CTO&HWM/2024

Date: 29.08.2024

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sri Raghavendra Swamy Pyrolysis Industries,
Sy.No.190-1B, Regadikottur Road, Akuledu(V),
Singanamala(M), Ananthapuramu District**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Process (Condensate from the process)	0.4 KLD	After treatment, shall be used for on land for irrigation / gardening duly meeting standards or shall be lifted to TSDF/Cement units for co - processing
2	Domestic	1.0 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Attached to Pyrolysis Reactor of capacity 10 TPD
2	Attached to DG Set of capacity 62.5 KVA

iii) Hazardous Waste Authorization (Form-II) [see Rule 6 (2)] :

M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu(V), Singanamala(M), Ananthapuramu District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

Sl No.	Name of the Hazardous waste	Stream	Hazardous waste Qty	Disposal option
1	Used oil	5.1 of Schedule - I	50 Ltrs/Day	Shall be through M/s. Andhra Pradesh Environment Management Corporation Limited (APEMCL) so as to sent to Re-Processors/ Recyclers of waste oil authorized by APPCB/SPCBs
2	Pyro water	---	400 Ltrs/Day	Shall be through M/s. Andhra Pradesh Environment Management Corporation Limited (APEMCL) so as to sent to TSDF, Parawada for incineration or to authorized cement industry for co - processing

This consent order is valid for manufacturing the following products with quantities mentioned below.

Sl. No.	Products	Quantity
1	Tyre Pyrolysis Oil	4.0 MT/Day
By Product		
2	Carbon Black Powder	2.5 MT/Day
3	Steel wire	3.0 MT/Day

This order is subject to the provision of 'the Acts and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.10.2026.

MARRI VENKATA
NARAHARI PRASAD

Digitally signed by MARRI
VENKATA NARAHARI PRASAD
Date: 2024.08.29 15:41:35
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

Encl: Schedules A, B & C.

To,
M/s. Sri Raghavendra Swamy Pyrolysis Industries,
Sy.No.190-1B, Regadikottur Road, Akuledu(V),
Singanamala(M), Ananthapuramu District

Copy to the Environmental Engineer, APPCB, Regional Office, Anantapur for information and with a direction to verify the compliance of SOPs periodically and report incase of any non compliance.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. The industry shall continuously comply with the following Standard Operating Procedures (SOPs) conditions stipulated by MoEF & CC, GoI.
 - a. The feed to the pyrolysis reactor should be devoid of steel. This means that crumb rubber only should be fed to the reactor, further the feeding arrangement of the rubber crumb to the reactor should be mechanized.
 - b. The initial heating of the reactor should be done by liquid fuel or gas, the flue gas should be released to the environment through a chimney of at least 30mts height
 - c. After initial heating, during the pyrolysis process the pyro gas generated within the plant should be used as fuel.
 - d. Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30mts
 - e. Adequate instrumentation for measurement and control of temperature and pressure along with the safety interlocks incase of increase of temperature or pressure to cutoff heating of the reactor should be provided. Automatic control systems such as programmed logic control shall be adopted. It should be ensured that the reactor is under positive pressure all the time.
 - f. In order to control fugitive emissions from the reactor during operation proper sealing should be ensured.
 - g. The collection of condensed oil will be collected in closed vessels and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil, transfer of oil should be through the pumps.
 - h. At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process the reactor should be purged with the nitrogen.
 - i. The removal of carbon should be started after the reactors temperature has come down to below 50°C
 - j. The removal of carbon should be through a mechanized system and it should be ensured that no spillage takes place during the collection of carbon in the bags
 - k. Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system
 - l. Adequate number fire- fighting system like sprinklers and fire hydrants with necessary pumping system and water storage should be provided

- m. The plot size should be adequate for storage of crumb or cut tyre, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 sqmts.
- n. The plant shall possess clearance certificates issued by the concerned departments
- o. The carbon black and the oil obtained from the process should be supplied only to the actual users/processors
- p. The waste water generated in the process from condensers or any scrubbers should be properly treated in an effluent treatment plant and sludge generated should be sent to treatment storage disposal facility (TSDF)
- q. Oil containing water condensate should be treated in suitable ETP, Oil sludge /residues should be disposed through TSDF

Water:

2. The source of water being Bore well, the following is the maximum permitted water consumption.

Sl. No.	Purpose	Quantity in KLD
1	Cooling (make up)	0.2
2	Domestic	1.0
	Total	1.2

3. The industry shall provide separate meters with necessary pipe line for assessing the quantity of water used for each purposes.
4. The effluent discharged shall not contain constituents in excess of the tolerance limits as laid down hereunder:

Out let	Parameter	Limiting Standards
1.	pH	6.5-8.5
	Total Suspended Solids	100.0 mg/l
	Total Dissolved solids	2100 mg/l
	Biochemical Oxygen Demand (3 days at 27°C)	30.0 mg/l
	Chemical Oxygen Demand	250.0 mg/l
	Oil and Grease	10.0 mg/l

Air:

6. The industry shall comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the factory premises at the boundary of the industry, as prescribed below.

S.No	Parameters	Standards in µg/m ³
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

7. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)
1	SPM	115

8. The industry shall comply with emission limits for DG Sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG Sets more than 800 KW shall comply with emission limits as per the Notification G.S.R. 489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

GENERAL:

9. The industry shall develop green belt all along the boundary and in all the vacant places to cover at least 33 % of total area.
10. The industry shall submit the compliance report on the Consent to Operation (CTO) conditions for every six months i.e., on 1st January, and 1st July of the year to Regional Office, Ananthapurami on regular basis.

SCHEDULE - C
[See Rule 6 (2)]

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The service centre shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The service centre shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The service centre shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The service centre shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6(5), 13 (8), 16(6) and 20 (2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.

MARRI VENKATA
NARAHARI PRASAD
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VENKATA NARAHARI PRASAD
Date: 2024.08.29 15:41:45
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JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To,
M/s. Sri Raghavendra Swamy Pyrolysis Industries,
Sy.No.190-1B, Regadikottur Road, Akuledu(V),
Singanamala(M), Ananthapuramu District

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**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: jceezoknl@gmail.com

BY REGD POST WITH ACK. DUE**Lr.No. ATP- 575/APPCB/ZO-KNL/2018-****Dt. 09.04.2018****CLOSURE ORDER**

Sub: PCB – ZO - KNL- M/s. Sri Raghavendra Swamy Pyrolysis industries, Sy.No.190-1B, Akuledu (V), Singanamala (M), Anantapur District – Operating industry without valid Consent for Operation of the Board and Non compliance of Standard Operating Procedures (SOPs) – Air (Prevention and Control of Pollution) Act, 1981 & Water (Prevention and Control of Pollution) Act, 1974 – **Closure order - Issued - Reg.**

- Ref:**
1. CFE Order No.ATP-575/PCB/ZOK/CFE/2016-116, dt.23.04.2016.
 2. Office Memorandum F.No.23-61/2015-HSMD of Ministry of Environment & Forest & Climate Change, Gol, dt.24.11.2015.
 3. T.O. Lr.No.ATP-575/PCB/ZO/KNL.CFO/2016-1192, dt.07.02.2017
 4. T.O.Lr.No.ATP-575/APPCB/ZO-KNL.2017-1100, dt.02.01.2018th
 5. Orders of Hon'ble NGT, New Delhi, - dt. 21.03.2018 in O.A. No. 723 of 2017
 6. Board Office Memo dt. 21.03.2018
 7. RO, Kurnool Lr.No.335-ATP/APPCB/RO/CFO/2018, dt.29.03.2018
 8. EAC Committee meeting held at ZO, Kurnool APPCB on 07.04.2018

>>>X<<<

WHEREAS, you are operating a Tyre Pyrolysis Unit in the name and style of M/s. Sri Raghavendra Swamy Pyrolysis industries at Sy.No.190-1B, Akuledu (V), Singanamala (M), Anantapur District,

WHEREAS, the Board vide reference 1st cited, issued Consent for Establishment (CFE) to your industry to produce Tyre Pyrolysis Oil – 4.0 MT/Day, Black Carbon– 3.0 MT/Day & Steel wire- 2.5 MT/Day duly stipulating necessary conditions to comply with.

WHEREAS, the Ministry of Environment and Forest & Climate Change (MoEF &CC) HSM Division, Govt. of India, vide reference 2nd cited communicated the Standard Operating Procedures (SOPs) with regard to recovery of Tyre Pyrolysis Oil (TPO) from Tyre scrap. The MoEF &CC issued instructions to State Pollution Control Boards to ensure compliance with the above SOPs before issuing any authorization under Hazardous waste Rules and Consents under Water & Air Acts.

WHEREAS, the Board vide reference 3rd cited, rejected the CFO for non compliance of the Standard Operating Procedures (SOPs) specified by the MoEF, Gol for tyre pyrolysis units and directed to stop all the industrial activities until the compliance of the SOPs.

WHEREAS, the Zonal Office, APPPCB, Kurnool vide reference 4th cited issued certain directions to your industry under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof & under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and its Amendments thereof to comply with the Standard Operating Procedures SOPs within 1 month from the date of issue.

WHEREAS, the Hon'ble NGT, New Delhi vide order dated 21.03.2018 in O. A. No. 723 of 2017 with regard to tyre pyrolysis units directed the Pollution Control Boards/Committees of the other States who are in the party array to conduct similar inspection and identify the industrial units which are concerned of pollution and are defaulters and take appropriate action in accordance with law and to need to shut down the unit. Board(s) shall file report of action taken in this regard by the next date of hearing."

WHEREAS, the Member Secretary, APPCB vide memo dt.21.03.2018 delegated powers and directed all the ROs & ZOs and to issue closure orders to the industries which are not having valid consent order of the Board.

WHEREAS, The EE, RO, Kurnool inspected your industry and vide reference 7th cited, submitted the compliance status on the directions issued by the Board as detailed below:

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Sl. No.	Directions	Compliance
01.	The industry shall install suitable machinery for removal of steel wire from the tyres and shall feed only tyres devoid of steel to the pyrolysis reactor. The feeding arrangement to the reactor should be mechanized	The industry has purchased wire removal machine from tyres from M/s.KGN Industries, Hyderabad and installation of machinery is in progress. The unit representative has informed that they will commission the machine within a week time and will feed only tyres devoid of steel to the pyrolysis reactor.
02.	The industry shall use only liquid fuel or gas for initial heating of the reactor. The chimney height shall be increased to 30 mtrs for releasing the flue gas into the environment.	The industry is utilizing Briquettes for initial heating of the reactor. The industry has provided chimney of height 30 mtrs for dispersion of flue gas from the pyro reactor into the atmosphere.
03.	The industry shall flare the excess pyro gas through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared and the flaring should be done at a minimum height of 30mts.	The industry has provided chimney of height of 30 mtrs and is flaring the excess pyro gas using burners at the end of the chimney which is about 30 mtrs from the ground level.
04.	The industry shall provide adequate instrumentation for measurement and control of temperature and pressure alongwith the safety interlocks incase of increase of temperature or pressure to cutoff heating of the reactor. Automatic control systems such as programmed logic control shall be adopted. It should be ensured that the reactor is under positive pressure all the time.	The industry has provided Temperature gauge and pressure gauge for the pyro reactor. The industry has not provided programmed logic control system to cut off heating of the reactor in case of increase in temperature or pressure.
05.	The industry shall cool the reactor before removal of carbon. The reactor should be purged with Nitrogen during this process.	The industry has provided nitrogen cylinders (02 No's) for purging the reactor with nitrogen before opening of the main door of the reactor for removal of carbon.
06.	The industry shall provide adequate number of sensors along with alarm system at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.	The industry has provided 04 No's of sensors with alarm near to the reactors to detect the leakages any flammable gases.
07.	The industry shall construct the effluent treatment plant for properly treating the waste water generated in the process from condensers or any scrubbers and sludge generated should be sent to treatment storage disposal facility (TSDF)	Not complied. The industry has not provided any treatment facility for the waste water generated. The unit representative has informed that they are selling the waste water to outside agencies namely M/s. Petromas green energy, Bidar. Also, the industry has not obtained membership from TSDF, Parawada for disposal of oil sludge/residues. The unit representative has informed that they are discussing with M/s Dalmia Cements for disposal of waste water and sludge.
08.	The industry shall treat the oil containing water condensate in suitable ETP & Oil sludge/residues should be disposed through TSDF.	

WHEREAS, you have not complied with Standard Operating Procedures (SOPs) notified by the Ministry of Environment and Forest & Climate Change (MoEF &CC), Govt. of India & Board's direction dt. 02.01.2018 and operating the industry without valid consents of the Board as required under U/s. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

WHEREAS, the issue of non compliance of SOPs was reviewed in the External Advisory Committee meeting held on 07.04.2018 at A.P. Pollution Control Board, Zonal Office, Kurnool.

The Committee noted that, the industry is operating without valid consents of the Board and also not complied with some of the Standard Operating Procedures (SOPs) notified by the Ministry of Environment and Forest & Climate Change (MoEF &CC), Govt. of India. The representative of the industry attended the meeting and requested to give 2 months time for compliance of all the SOPs. The Committee after detailed discussion on the agenda opined that sufficient time was already given to the industry and no further time is necessary. The committee recommended to issue closure orders to the industry as per the instructions of Chairman, APPCB for operating without valid CFOs of the Board and also not complied with all the SOPs.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you have not complied with Standard Operating Procedures (SOPs) notified by the Ministry of Environment and Forest & Climate Change (MoEF &CC), Govt. of India and operating the industry without valid consents of the Board. As per the orders of Hon'ble NGT, New Delhi in OA No. 723 of 2017, instructions of Chairman, A.P. Pollution Control Board and recommendations of External Advisory Committee, the Board hereby issues **Closure Order** to your industry under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof and under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and its Amendments thereof for the following reasons in the interest of protecting public health and environment.

1. The industry is operating without valid consents of the Board as required U/s. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.
2. The industry has not complied with Standard Operating Procedures (SOPs) notified by the Ministry of Environment and Forest & Climate Change (MoEF &CC), Govt. of India
3. The industry has not complied with directions issued by the Board vide order dt. 02.01.2018.

You are further directed to take note that if you continue to operate your unit after receipt of this order, you will be liable for prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your unit with immediate effect. Should you resort to operate your unit by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

The orders will take effect from today i.e., **09.04.2018**.

Sri Raghavendra Swamy
Pyrolysis Industries
 Proprietor
 9949632250

Rajendra Reddy
 Thuraka
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 ZONAL OFFICE, KURNOOL

Digitally signed by Rajendra
 Reddy Thuraka
 Date: 2018.04.09 18:24:27
 +05'30'

To
 M/s. Sri Raghavendra Swamy Pyrolysis Industries,
 Sy.No.190-1B, Akuledu (V),
 Singanamala (M), Anantapur District.
 Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati - 517503, Chittoor dist for information and necessary action.
2. The Member Secretary, A.P.P.C.B., Hyderabad for information.
3. The Superintending Engineer (Operations), A.P.S.P.D.C.L., Anantapur for information.
4. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
5. The Environmental Engineer, Regional Office, Kurnool for information and is directed to report the compliance on closure orders within 48 hours. He is also directed to submit the compliance report on disconnection of power supply within 48 hours alongwith energy meter readings & DG Set readings if any.

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ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010



Regd. Post With Ack Due

Order No.423/APPCB/UH-II/TF/KNL/2018- 644

Dt.21.07.2018.

REVOCATION OF CLOSURE ORDER

Sub: APPCB – UH-II - TF – M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District – Industry requested for Revocation of Closure Order– Legal Hearing held on 04.07.2018 - **Revocation of Closure Order – Issued - Reg.**

Ref:

1. Closure Order No. ATP-575/APPCB/ZO-KNL/2018, dt.09.04.2018 by ZO, Kurnool.
2. Industry representation dt.16.05.2018.
3. Lr.No.524/PCB/RO-KNL/CFO/2018-393, dt.13.06.2018 of RO, Kurnool.
4. Minutes of External Advisory Committee (Task Force) Meeting held on 04.07.2018.

WHEREAS you are operating Tyre Pyrolysis oil unit in the name and style of M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District to produce Pyrolysis Oil.

WHEREAS the Zonal Office, Kurnool vide reference 1st cited, has issued Closure order to the industry on 09.04.2018 for operating the industry without valid consents of the Board and for non compliance of Standard Operating Procedures (SOPs) notified by the Ministry of Environment and Forest & Climate Change (MoEF&CC), Gol.

WHEREAS vide reference 2nd cited the industry has submitted the compliance status to RO, Kurnool on the directions issued by the Board for implementation of requisite facilities and Standard Operating Procedures (SOPs) for tyre pyrolysis units and requested for revocation of closure orders issued by the Board.

WHEREAS vide reference 3rd cited, the officials of RO, Kurnool have inspected the industry on 01.06.2018 and furnished report as follows:

1. The industry has installed hydraulic steel wire removal machine for removal of steel wire from the tyre.
2. The industry has installed 01 No of compressor of 7.5 HP having of pump of capacity 0.5 HP for pumping the tyre pyrolysis oil for initial heating of the reactor and there after pyrolysis gas generated is being for complete heating of the reactor.
3. The industry is letting the excess pyro gas into the pipe and is being flared at the top of the chimney which is about 30 mtrs above the ground level.
4. The industry has provided Temperature gauges and analog pressure gauges for the pyrolysis reactor. The industry has installed Programmed Logic Control systems in such away that, the heating of the reactor stops in case of increase of temperature or pressure and the pyro gas will be flared at the chimney. The PLC purchased from M/s. Divya International, Gujarat.
5. The industry is collecting the condensed oil from the pyrolysis reactor into closed tanks and the transfer oil is being carried out using pumps into the storage tanks.
6. The industry has provided nitrogen cylinders – 2No's for purging the reactor before opening of the main door of the reactor for removal of carbon.
7. The industry has constructed shed for the storage of carbon and has provided duct at the mouth of pyro reactor and the carbon from the pyro reactor in being collected into the jumbo bags through rotation of the reactor.
8. The industry has provided sensors with alarm near the reactor to detect the leakages of any flammable gases.
9. The industry has provided fire hydrant line with diesel pump and also fire extinguishers in the premises.
10. The industry has furnished the license from factory dept., and gram panchayat.
11. The industry is disposing the carbon black to M/s. Zuari Cements, M/s. Dalmia Cements, Kadapa District through M/s. Prasanna Traders, Nellore.

12. The industry generates waste water i.e., Pyro Water from process. The industry has provided collection tank and after pre-treatment, the industry has proposed to dispose the Pyro Water (oil contaminated with water) from process to TSDF, Parawada, Visakapatnam/ M/s. Dalmia Cements for co-processing in cement kiln.
13. The industry has obtained membership in M/s. Coastal Waste Management Project, Parawada and proposes to lift the oil sludge/Residues to TSDF, Parawada.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 04.07.2018. The representatives of the 2 No.s of industries attended the legal hearing. The Committee noted that the Zonal Office, Kurnool has issued closure orders to the industry on 09.04.2018 for operating without valid consents of the Board and for non compliance of Standard Operating Procedures (SOPs) notified by the Ministry of Environment and Forest & Climate Change (MoEF&CC), Gol. The committee also noted that the industry has installed steel removal machine from the tyre and proposed to load the tyres into the reactor using hydraulic cranes, provided analog temperature gauges and analog pressure gauges with emergency alarms, provided Nitrogen Cylinders for purging the reactor before opening of the main door of the reactor for removal of carbon, provided sensors along with alarm system in the premises for detecting the leakages. The EE, RO, Kurnool has informed that the industry has complied most of directions issued by the Board. The representative of the industry informed that they disposed the carbon black to M/s. Dalmia Cements and other actual users. They obtained membership in M/s. Coastal Waste Management Project, Parawada and proposes to lift the oil sludge/Residues to TSDF, Parawada. It was also informed that they will apply for CFO within one week. Finally the industry requested for revocation of closure order as they have complied all directions issued by the Board.

After detailed discussions, the Committee recommended to issue Revocation of Closure order with certain directions. Accordingly, the Board hereby issues **Revocation of Closure order** with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall operate the unit after obtaining of valid CFO order of the Board.***
2. ***The industry shall feed the crumb rubber into the Pyrolysis reactor through mechanized system.***
3. ***The industry shall use only liquid fuel or gas for initial heating of the reactor. The chimney height shall be maintained at 30 mtrs for releasing the flue gas into the atmosphere. Excess pyrogas should be flared through properly designed flaring system. The flaring should be done at a minimum height of 30 mts.***
4. ***The industry shall provide adequate number of sensors along with alarm system at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.***
5. ***The industry shall ensure that at the end of pyrolysis process the reactor has to be cooled before the removal of carbon. During this process the reactor system should be purged with the Nitrogen.***
6. ***The industry shall utilize mechanized system for removal of carbon and shall ensure that no spillages takes place during the collection of carbon in the bags.***
7. ***The industry shall operate continuously the Effluent Treatment Plant for properly treating the waste water generated from condensers or any scrubbers.***
8. ***The industry shall dispose off oil sludge/residues to TSDF regularly.***
9. ***The industry shall comply Guidelines/Standard operating Procedure (SOPs) issued by MoEF&CC (HSM) Division, Gol.***

M/s A.P.S.P.D.C.L., has been requested to restore power supply to M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District.

You are hereby directed to note that, should you misuse this order and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for

which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 21.07.2018.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Sri Raghavendra Swamy Pyrolysis Industries,
Sy.No.190-1B, Regadikottur Road,
Akuledu (V), Singanamala (M),
Anantapur District-515004.**

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), A.P.S.P.D.C.L., Anantapur for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

//T.C.F.B.O//

**JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II**

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Order No.423/APPCB/UH-II/TF/ANTP/2019-1690

DI. 21.12.2019.

CLOSURE ORDER

Sub: APPCB - UH-II - TF - M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District - Non-compliance of Standard Operation Procedures and Guidelines issued by MoEF&CC, Gol - Hon'ble NGT order dt.25.04.2019 in O.A No.400/2019 - Closure Order - Issued - Reg.

- Ref:**
1. CFO order dt. 01.08.2018, validity upto 31.10.2021.
 2. Closure Order No. ATP-575/APPCB/ZO-KNL/2018, dt.09.04.2018 by ZO, Kurnool.
 3. Revocation of Closure order No.423/APPCB/UH-II/TF/KNL/2018-645, 21.07.2018.
 4. The Hon'ble NGT order dt.25.04.2019 in O.A No.400/2019.
 5. The Hon'ble NGT order dt.19.09.2019 in O.A No.400/2019.
 6. CPCB Lr.No.F.No.B-29016/1(NGT)/19/WM-III Division dt.19.11.2019.
 7. RO report dt.22.11.2019.
 8. CPCB Lr.No.B-29016(NGT)/19/WM-III Division, dt.04.12.2019.
 9. CPCB Video conference dt.19.12.2019 at HO, Vijayawada.
 10. Note approved by Chairman dt. 20.12.2019.

23.12.2019
DESPATCHED
U.M.

%
Sri Raghavendra Swamy
Pyrolysis Industries
Sy. No. 190-1B, AKULEDU
Anantapuramu Dist. (A.P.)

WHEREAS you are operating Tyre Pyrolysis oil unit in the name and style of M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District to produce Pyrolysis Oil.

WHEREAS the Board vide reference 1st cited, issued Consent for operation (CFO) on 01.08.2018 which is validity upto 31.10.2021 duly stipulating certain conditions.

WHEREAS the Zonal Office, Kurnool vide reference 2nd cited, has issued Closure order to the industry on 09.04.2018 for operating the industry without valid consents of the Board and for non compliance of Standard Operating Procedures (SOPs) notified by the Ministry of Environment and Forest & Climate Change (MoEF&CC), Gol.

WHEREAS vide reference 3rd cited, the Board has issued Revocation of Closure order to the industry on 08.06.2018 with specific directions.

WHEREAS vide reference 4th cited, O.A.No.400 / 2019 were filed in the Hon'ble NGT order dt.25.04.2019 regarding the Pyrolysis Units. The CPCB has submitted the report to the Hon'ble NGT on the Pyrolysis Units located in the Country vide report dated 31.07.2019.

WHEREAS vide reference 5th cited, the Hon'ble NGT took note of CPCB's report and vide its order dt.19.09.2019 has directed states to take remedial action against non-complying units including levy of Environmental Compensation to Ensure that such units comply with the air & water, hazardous water pollution norms within a reasonable time span.

WHEREAS vide reference 6th cited, the CPCB, requested the current status of compliance of tyre pyrolysis units along with remedial action taken against the non-complying units.

WHEREAS the EE, RO, Ananthapur vide reference 7th cited, has furnished a report informing that the industry is not complying with some of the guidelines/SOPs as prescribed by the MoEF&CC (HSM) Division, GOI & not constructed ETP to treat the scrubbing water thus not complying the SOPs issued by the MoEF&CC for operation of Tyre Pyrolysis units.

WHEREAS vide reference 8th cited, the CPCB has given directions under Sec.5 of E(P) Act. 1986 to close down all such pyrolysis units which are not complying as on date with consent

Received Copy
R.S.
Sri Raghavendra Swamy
Pyrolysis Industries
Sy. No. 190-1B, AKULEDU
Anantapuramu Dist. (A.P.)

conditions and SOP of the MoEF&CC and directed to submit the action taken report by 25.12.2019.

WHEREAS vide reference 9th cited, the CPCB has conducted video conference on 19.12.2019 and the Member Secretary, CPCB directed the all SPCBs to issue Closure orders to all the non-complying the tyre Pyrolysis units

In view of the material facts mentioned above, the Board hereby issues **CLOSURE ORDER** to the industry for not complying the SOPs issued by the MoEF&CC for operation of Tyre Pyrolysis units under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987

M/s A.P.S.P.D.C.L., has been requested to **disconnect the power supply** to M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District.

You are further directed to take note that if you continue to operate your unit after receipt of this order, you will be liable for prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your unit with immediate effect. Should you resort to operate your unit by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

The orders will take effect from today i.e., 21.12.2019.

Sd/-
CHAIRMAN

To
M/s. Sri Raghavendra Swamy Pyrolysis Industries,
Sy.No.190-1B, Regadikottur Road,
Akuledu (V), Singanamala (M),
Anantapur District - 515 004.

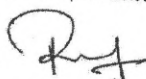
Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati - 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), A.P.S.P.D.C.L., Anantapur for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Anantapur for information and necessary action.

// T.C.F.B.O. //


SENIOR ENVIRONMENTAL ENGINEER
UH-II

Sri Raghavendra Swamy
Pyrolysis Industries
Sy. No. 190-1B, AKULEDU
Singanamala Mdl,
Anantapuramu Dist. (A.P.)


24/12/19



Order No.423/APPCB/UH-II/TF/ANTP/2019-

Date: 12.08.2021.

REVOCAION OF CLOSURE ORDER

Sub:APPCB – UH-II - TF – M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190- 1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District – Non- compliance of Standard Operating Procedures and Guidelines issued by MoEF&CC, Gol – Hon'ble NGT order dt.25.04.2019 in O.A No.400/2019 – Closure Order issued – Industry request for permanent revocation of closure order - Legal hearing held on 22.07.2021 – Revocation of Closure Order – Issued - Reg.

- Ref:**
1. Order No. ATP-575/APPCB/ZO-KNL/CFO&HWM/2018, Dt:01.08.2018 with a validity up to 31.10.2021.
 2. Closure Order issued dated. 21.12.2019.
 3. Industry's representation for revocation of closure orders dt.03.06.2021.
 4. Inspection of the industry by PCB officials on 14.06.2021.
 5. External Advisory Committee (Task Force) Meeting held on 22.04.2021.

WHEREAS you are operating Tyre Pyrolysis oil unit in the name and style of M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District to produce Pyrolysis Oil.

WHEREAS the Board vide reference 1st cited, issued Consent for operation (CFO) on 01.08.2018 which is validity upto 31.10.2021 duly stipulating certain conditions.

WHEREAS the Board vide reference 2nd cited, issued closure order to the industry on 21.12.2019 for not complying with the SOPs issued by the MoEF&CC, Gol for operation of Tyre Pyrolysis units.

WHEREAS you have represented vide reference 3rd cited, for revocation of closure order on 03.06.2021 stating that installation of Effluent Treatment Plant (ETP) for pyro water is completed and also entered service agreement with M/s. GM ECO Services, Kadapa District for onward disposal of the Oil sludge to the Cement industries for co-processing.

WHEREAS the officials of RO, Ananthapur vide reference 4th cited, inspected your industry on 14.06.2021 to verify the details of the representation of the industry for Revocation of the Closure Orders & Compliance of the industry on SOPs issued by the MoEF &CC, Gol for Tyre Pyrolysis units. Sri. Chand Basha, representative of the industry was present during inspection.

1. During inspection, the industry is not in operation as APSPDCL has disconnected the power supply to the unit on 23.12.2019 as per the Closure Order issued to the Board.
2. The industry is removing the steel from the tyre and is loading the tyres into the reactor using hydraulic cranes.
3. The industry has installed 1 No. of compressor of 7.5 HP having a pump of capacity 0.5 HP for pumping the tyre pyrolysis oil for initial heating of the reactor and there after pyrolysis gas generated is being used for complete heating of the reactor. The industry has provided chimney of height 30 mtrs for the dispersion of the flue gas.
4. The industry is letting the excess pyro gas into the pipe and is being flared at the top of the chimney which is about 30 mtrs above the ground level.
5. The industry has provided 1 No. analog temperature gauges, 3 Nos. analog pressure gauges, 1 No. of digital temperature gauge and also 1 No. of digital

- pressure gauge with emergency alarms.
6. The industry has installed programmed logic control systems to both reactor firing and waste gas flaring so that, the heating of the reactor stops in case of increase of temperature or pressure and the pyro gas will be flared at the chimney.
 7. The industry is collecting the condensed oil from the pyrolysis reactor into below ground level closed tank of capacity 6.5 KL. The industry is pumping the oil from this tank into above ground level vertical storage tanks of capacity 20 KL and 4 KL using pump.
 8. The industry has provided nitrogen cylinders for purging the reactor before opening of the main door of the reactor for removal of carbon.
 9. The industry is collecting the carbon from the pyrolysis reactor mechanically using ID fan of capacity 2.0 HP with Jumbo bags of capacity - 700 Kgs each.
 10. The industry has provided 4 Nos. of sensors with alarm system in the premises for detecting the leakages.
 11. The industry has provided fire hydrant line with diesel pump and also fire extinguishers in the premises.
 12. The industry has obtained license from factories dept., and also from Gram Panchayat.
 13. The industry is disposing the carbon black to M/s.Dalmia Cements, Kadapa District through Prasanna Traders, Nellore.
 14. The industry has constructed Effluent Treatment Plant (ETP) of capacity 2 KL consisting of Oil & Grease trap, collection tank, flash mixing tank, lime dosing tank, alum dosing tank, neutralization tank, primary settling tank, pressure sand filter, treated water tank, sludge drying beds. After treatment, the treated waste water is proposed to be utilized for cooling tower make up.
 15. The industry has entered service agreement with M/s.GM ECO Services, Kadapa District for disposal of the Oil sludge to the Cement industries for co-processing.

Whereas legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 22.07.2021. The representative of the industry and EE RO Anantapur attended the hearing through VC. The committee observed that the Board has issued closure order to Pyrolysis unit for not following SOPs issued by the MoEF & CC for tyre pyrolysis units. EE RO, Anantapur has informed that the industry has complied with all the SOPs issued by MoEF for tyre pyrolysis units.

After detailed review, the Committee recommended to issue revocation of closure order. Accordingly, the Board hereby issue revocation of closure order under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 with the following directions to comply -

- 1. The industry shall comply with the SOPs issued by the MoEF&CC regard to the Tyre Pyrolysis Units.**
- 2. The industry shall operate the scrubber continuously.**
- 3. The industry shall store the carbon in closed shed.**
- 4. The scrubber bleed-off shall be treated in the ETP or shall be disposed off to Cement industries with online manifest.**

M/s A.P.S.P.D.C.L., has been requested to restore power supply to M/s. Sri Raghavendra Swamy Pyrolysis Industries, Sy.No.190-1B, Regadikottur Road, Akuledu (V), Singanamala (M), Anantapur District.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988; and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

The orders will take effect from today i.e., 12.08.2021.

Sd/-

Vijay Kumar Gsrkr Ias
Secretary To Government

To
M/s. Sri Raghavendra Swamy Pyrolysis Industries,
Sy.No.190-1B, Regadikottur Road,
Akuledu (V), Singanamala (M),
Anantapur District - 515 004.

// T.C.F.B.O. //

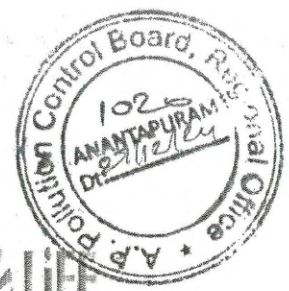
K. S. R. 12/8/21

copy
JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

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ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Auto Nagar, Vijayawada-520 007



Lr. No.18/APPCB/Legal/NGT-SZ/OA No.290 of 2024/2024 Dt. 20/12/2024 - 615

To

The Collector and District Magistrate,
Collectorate, Anantapuramu,
Anantapuramu District- 515001.
Email: collector_antp@ap.gov.in

Sir,

Sub: APPCB – Legal – Hon'ble NGT, Chennai – O.A. No. 290 of 2024(SZ) earlier O.A. No.984 OF 2024(PB) -Nomination of official for Joint Committee – Requested-Reg.

Ref: The Hon'ble NGT, New Delhi Order dt. 16.10.2024 in O.A. No. O.A.No.984 of 2024(PB).

It is to inform that the Original Application (O.A) No. 984 of 2024(PB) was registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi through letter petition received from Sri Thota Surya Prakash Reddy, Andhra Pradesh, regarding the M/s. Sri Raghvendra Swamy Pyrolysis Industry located in Akuledu village, Singanamal Mandal, Ananthapuramu District, causing damage to environment and serious threat to health of local people.

It is submitted that the matter is renumbered as O.A. No.290 of 2024(SZ) by the Hon'ble NGT, Southern Bench. The Board on 18.12.2024 came to know about the matter, on the communication received from the Board Standing Counsel at the Hon'ble NGT, Chennai. The Board had not received any material papers, orders from the Hon'ble NGT. Thereby nomination of Board officials for the above committee was delayed.

The Hon'ble NGT, New Delhi in its order dt. 15.10.2024 constituted a Joint Committee comprising Andhra Pradesh Pollution Control Board and District Magistrate, Ananthapuramu.

The Hon'ble Tribunal also directed the Committee to visit the site, collect relevant information and submit a factual report to Registrar, Southern Zone Bench of the Tribunal within two months.

The District Magistrate, Ananthapuramu is the Nodal Authority for co-ordination and compliance of this order. The copy of the Hon'ble Tribunal order dt.16.10.2024 is attached for the kind perusal.

In this regard, Environmental Engineer (EE), -Andhra Pradesh Pollution

AEF
The copy of the order is attached with the file of the case.
Rg 27/12/24

Control Board (APPCB), Regional Office (RO): Ananthapuramu, Ananthapuramu District (Sri B.Y. Muni Prasad, Mobile No. 9177303313), Email: roatp-ee1@appcb.gov.in has been nominated as an Officer to represent APPCB in the above committee.

Encl: Hon'ble Tribunal order dt. 16.10.2024.

Yours faithfully,

S Sri Saravanan

MEMBER SECRETARY

Copy to:

1. The Joint Chief Environmental Engineer (FAC), APPCB, ZO: Kurnool for information and necessary action.
2. The JCEE, ERM Division (TF), APPCB, HO, Vijayawada for information and necessary action.
3. The Environmental Engineer, APPCB, RO: Anantapuramu for information and compliance. He is directed to coordinate with the Committee Members for committee inspections. Please note that the Hon'ble NGT may impose costs, in case of non-submission of committee reports within the specified time.

F.No.NGT/SZB/Jud/59/2019/2024/
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE CHENNAI
CHENNAI,

Date: 06.11.2024

Sub: Registration and renumbering of transferred matter - reg

It is submitted that a letter sent by one Thota Surya Prakash Reddy by email on 28.12.2023 was registered and numbered as OA 984 of 2024 (PB). The complainant has said that there is an industry namely Sri Raghvendra Swamy Pyrolysis Industry located in Akuledu village, Singanamal Mandal, Anatha Puramu, District State of Andhra Pradesh which is emitting poisonous gases, foul smell, in the area causing damage to environment and serious threat to health of local people who also experience often irritation of eyes, cough, sneezing and respiratory problems.

The Principal Bench of NGT in its order dated 15.10.2024, it was observed that:

5. *Since the matter relates to State of Andhra Pradesh, registry is directed to transmit record of this Original Application to Southern Zonal Bench at Chennai of Tribunal for further proceedings.*
6. *List before appropriate Bench on 19.12.2024.*

The Original records in OA 984 of 2024 (PB) were transferred from the Principal Bench and is received in the Registry on 06.11.2024

As the parties are not arrayed as respondents, the following parties may please be added for proper adjudication.

Thota Surya Prakash Reddy
Rayalseema Zonal Incharge
Bharatiya Yuvamorcha

Vs

1. Andhra Pradesh State Pollution Control Board Rep by its Member Secretary
Dr.Y.S.R.Paryavaran Bhavan,
APIIC Colony Road, Gurunanak Colony,
Autonagar, Vijayawada- 520007
2. Collector/District Magistrate,
Ashok Nagar, Anthaparamulu District
Andhra Pradesh
Email: collector_antp@ap.gov.in
3. Sri Raghvendra Swamy Pyrolysis Industry
Rep by its authorized signatory
19-60,Gadang Street, kuledu village, Singanamal Mandal,
Anatha Puramu, District 515005,
State of Andhra Pradesh

It is submitted for orders for renumbering the OA and to post the same on
19.12.2024 please

Submitted please,

G.S.R.P.
06/11/2024
Assistant Judicial
06.11.2024

Section Officer (on leave)

Deputy Registrar

Registrar

Hon'ble Expert Member

Hon'ble Judicial Member

Item No.01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 984/2024

Thota Surya Prakash Reddy

Applicant(s)

Versus

State of Andhra Pradesh

Respondent(s)

Date of hearing: 16.10.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

ORDER

1. This Original Application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as **NGT Act, 2010**) exercising *suo-moto* jurisdiction in view of law laid down by Supreme Court in *Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401* on a letter petition received from Thota Surya Prakash Reddy on 28.12.2023.

2. Complainant has said that there is an industry namely Sri Raghvendra Swamy Pyrolysis Industry located in Akuledu village, Singanamal Mandal, Anatha Puramu, District State of Andhra Pradesh which is emitting poisonous gases, foul smell, in the area causing damage to environment and serious threat to health of local people who also experience often irritation of eyes, cough, sneezing and respiratory problems.

3. In our view, allegations made in the letter petition give rise to a substantial question relating to environment arising due to implementation of enactments in Schedule 1 of NGT Act, 2010 but before taking any further action in the matter we find it appropriate to obtain a factual Report hence, we constitute a Joint Committee comprising Andhra Pradesh Pollution Control Board and District Magistrate, Ananthapuramu.
4. District Magistrate, Ananthapuramu shall be Nodal Authority for co-ordination and compliance of this order.
5. Said Committee visit the site, collect relevant information and submit a factual report to Registrar, Southern Zone Bench of this Tribunal within two months.
6. Since the matter relates to State of Andhra Pradesh, registry is directed to transmit record of this Original Application to Southern Zonal Bench at Chennai of Tribunal for further proceedings.
7. List before appropriate Bench on 19.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

October 15, 2024
Original Application No. 984/2024
M

Email

2734/WP/2023

25/12/23

40

Public Grievance

Fwd: RISING POISONOUS GASES AND BAD SMELL

From : Administrative Section <adm.ngt@nic.in>
Subject : Fwd: RISING POISONOUS GASES AND BAD SMELL
To : Public Grievance <publicgrievance-ngt@gov.in>

Mon, Dec 11, 2023 10:47 AM

2 attachments

From: suryap37@gmail.com
To: "Administrative Section" <adm.ngt@nic.in>
Sent: Saturday, December 9, 2023 12:08:45 PM
Subject: RISING POISONOUS GASES AND BAD SMELL

✓
Under 25/12/23
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Ans lot
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T. Surya Prakash Reddy
Royalaseema Zonal Incharge

Bharatiya Janata Yuvamorcha
भारतीय जनता युवमोर्चा

To
THE NATIONAL GREEN TRIBUNAL,
Faridkot House, Copernicus Marg,
NEW DELHI - 110 001.

Respected Sir,

Sub :- Rising Poisonous Gases and Bad Smell - Reg.

I write this letter as there is a tremendous urgency in addressing the issue of Poisonous Gases and Bad Smell producing from Sri Raghavendra Swamy Pyrolysis Industries, located in Akuledu Village, Singanamal Mandal, Ananthapuramu District, Andhra Pradesh. Residents of Akuledu Village and surrounding villagers are facing numerous health issues due to Poisonous Gases. This Industry have become nightmare for the residents. Unfortunately, the Government Authorities, which is supposed to address these Pressing Issues, is being negligent.

Due to Poisonous Gases, residents of Akuledu Villagers often experience irritation of the Eyes, Coughing, Sneezing and effecting on the Respiratory System of many people.

Residents of Akuledu villagers gave representations to the Hon'ble District Collector and other Higher Officials on this issue. But Officials seems in no mood to address this issue.

We are requesting you to on behalf of Akuledu Village residents to take necessary action on this Industry.

Thanking you Sir,

Yours faithfully,

THOTA SURYA PRAKASH REDDY
Cell : 7989179847

सादर / Regards,

प्रशासन अनुभाग / Administration Section,

राष्ट्रीय हरित अधिकरण / National Green Tribunal,
प्रधान न्यायपीठ / Principal Bench,
फरीदकोट हाऊस / Faridkot House,
कॉपरनिकस मार्ग / Copernicus Marg,
नई दिल्ली / New Delhi-110001

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T. Surya Prakash Reddy
Rayalaseema Zonal Incharge

Bharatiya Janata Yuva Morcha
భారతీయ జనతా యువ మోర్చా

To
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NEW DELHI - 110 001.

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Versus

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Respondent(s)

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**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

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7. List before appropriate Bench on 19.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

October 15, 2024
Original Application No. 984/2024
M



T. Surya Prakash Reddy
Rayalaseema Zonal Incharge

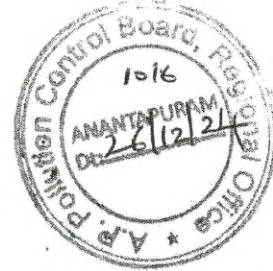
Bharatiya Janata Yuvamorcha
భారతీయ జనతా యువమోర్చా

Dt: 24.12.2024

To,
The Hon'ble National Green Tribunal,
Southern Zone, Chennai.

Respected Sir

Sub:- Request for cancel of complaint – Reg
Ref:- Complaint to Hon'ble NGT vide email dt:09.12.2023.
&&&&&



In the reference cited above, I Thota Surya Prakash Reddy, Rayalaseema Zonal Incharge, Bharatiya Yuvamorcha, was complained against Sri Raghvendra Swamy Pyrolysis Industry located in Akuledu village, Singanamala Mandal, Ananthapuramu, District, Andhra Pradesh stating that the above said industry is emitting poisonous gases, foul smell, in the area causing damage to environment and serious threat to health of local people who also experience often irritation of eyes, cough, sneezing and respiratory problems.

I came to know that, the Hon'ble National Green Tribunal was taken into consideration as suo-moto on the above said complaint and the same was forwarded to the southern bench.

Earlier, I was complained by mistakenly and I came to know that, the said industry was implemented the MoEF& CC, GoI, Standard Operation Procedures (SOPs) for the tyre pyrolysis units (SOPS) and also providing employment opportunities in this drought prone area of Ananthapuramu District and knowing all facts, I am withdrawing the above complaint subject cited above. Kindly consider my request and pass necessary orders.

Yours truly,

Cell : 7989179847

Copy submitted to the Collector & District Magistrate, Ananthapuramu for necessary action.

Copy submitted to the Environmental Engineer, APPCB, Regional office, Ananthapuramu for information and for necessary action.

To Admin.Ngt@nic.in
publicgrievance-ngt@gov.in

Date 26 Dec 2024, 3:58 pm

See security details



T. Surya Prakash Reddy
Rayalaseema Zonal Incharge

Bharatiya Janata Yuvamorcha
భారతీయ జనతా యువమోర్చా

Dt: 24.12.2024

To,
The Hon'ble National Green Tribunal,
Southern Zone, Chennai.

Respected Sir

Sub:- Request for cancel of complaint – Reg
Ref:- Complaint to Hon'ble NGT vide email dt:09.12.2023.
88888

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Yours truly,

Cell: 989179847

**SRI RAGHAVENDRA SWAMY PYROLYSIS INDUSTRIES**

IMPORTER-EXPORTER CODE - CUQPR3329P

Sy No:190-1B, Akuledu (V), Singanamala (M), Anantapur Dist.-515001

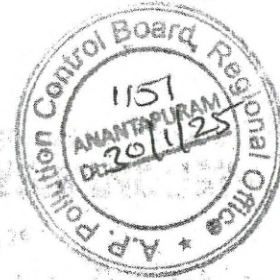
To,

Respected,

Environmental Engineer ,

APPCB,

Anantapur.

Date:
30-01-2025

Respected Sir,


We are from Sri Raghavendra Swamy Pyrolysis Industries located in Akuledu Village , state that presently We are not running the Industry from past one year. Now , We are Planning to Shift the industry to any industrial area of Madakasira or any industrial area of Sri Satya Sai District within 6 months . So , We Will Close the industry here in of Akuledu Village .In new industrial site we will provide all required measures as per CPCB norms and we will Comply by rules and regulations .

Hence , We request the kind authority to permit us to shift the industry to new industrial site and give us the time for six months to establish the industry in new industrial site with all seaffy measures as per Central Pollution Control Board Norms with all Environmental Clearences , till then We assure that we will not run the industry in the present site of Akuledu Village .

Thanking You

Yours Faithfully

Sri Raghavendra Swamy Pyrolysis Industries

Sri Raghavendra Swamy
Pyrolysis Industries
Proprietor

**SRI RAGHAVENDRA SWAMY PYROLYSIS INDUSTRIES**

IMPORTER-EXPORTER CODE - CUQPR3329P

Sy No:190-1B, Akuledu (V), Singanamala (M), Anantapur Dist.-515001

Date: 30-01-2025

TO,

RESPECTED,

V.VINOD KUMAR IAS GARU ,

COLLECTOR ,

ANANTAPUR.

Respected Sir,

We are from Sri Raghavendra Swamy Pyrolysis Industries located in Akuledu Village , state that presently We are not running the Industry from past one year. Now , We are Planning to Shift the industry to any industrial area of Madakasira or any industrial area of Sri Satya Sai District within 6 months . So , We Will Close the industry here in of Akuledu Village .In new industrial site we will provide all required measures as per CPCB norms and we will Comply by rules and regulations .

Hence , We request the kind authority to permit us to shift the industry to new industrial site and give us the time for six months to establish the industry in new industrial site with all seafy measures as per Central Pollution Control Board Norms with all Environmental Clearences , till then We assure that we will not run the industry in the present site of Akuledu Village .

Thanking You

Yours Faithfully

Sri Raghavendra Swamy Pyrolysis Industries

Sri Raghavendra Swamy
Pyrolysis Industries
Proprietor

**SRI RAGHAVENDRA SWAMY PYROLYSIS INDUSTRIES**

IMPORTER-EXPORTER CODE - CUQPR3329P

Sy No:190-1B, Akuledu (V), Singanamala (M), Anantapur Dist.-515001

Date:

To,
The Environmental Engineer,
Regional office, Ananthapuramu.

Dt:01.02.2025

Respected sir,

Sub:- M/s. Sri Raghvendra Swamy Pyrolysis Industries, Akuledu village,
Singanamla Mandal, Anathapuramu District - Submission of month-wise
production details - Reg.

The month-wise production details are as follows:

Month	Tyre Pyrolysis oil (in Tons)	Carbon (in Tons)
Jan 2024 (upto 23.01.2024)	90	75
24 th to 31 st Jan, 2024	0	0
Feb 2024	0	0
March 2024	0	0
April 2024	0	0
May 2024	0	0
June 2024	0	0
July 2024	0	0
Aug 2024	0	0
Sep 2024	0	0
Oct 2024	0	0
Nov 2024	0	0
Dec 2024	0	0
Jan 2025	0	0

Yours truly,

For M/s. Sri Raghvendra Swamy Pyrolysis Industries

Item No.01:-

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No.290 of 2024 (SZ)

[Earlier O.A. No.984 of 2024 (PB)]

IN THE MATTER OF:

Thota Suray Prakash Reddy

...Applicant(s)

Versus

Andhra Pradesh Pollution Control Board,
Rep. by its Member Secretary
Vijayawada and Ors.

...Respondent(s)



Date of hearing: 19.12.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. Thota Surya Prakash Reddy
(None appeared)

For Respondent(s):

Mrs. Madhuri Donti Reddy for R1 & R2.

ORDER

1. The above Original Application has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as *Original Application No.984 of 2024 (PB)* based on the letter petition received from Thota Surya Prakash Reddy on 28.12.2023, which has been transferred to this Bench and renumbered as *Original Application No.290 of 2024 (SZ)*.

2. Today, there is no representation for the applicant. Let the notices be issued to the applicant as well as to the respondents through the Tribunal. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 and 2.

3. The learned counsel appearing for the State of Andhra Pradesh would submit that the report of the Joint Committee, which was constituted by the Principal Bench of this Tribunal vide Order dated 15.10.2024, is awaited and seeks further time to file the report.

4. Post the matter on 14.02.2025.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.290/2024 (SZ)
19th December, 2024. Mn.